THE BEPUT CHAIRMAN: The Law Minister is here and to heard it.

## MOTION OF THANKS ON PRESI-DENT'S ADDRESS

श्री स्रेश पर्वेश (मध्य प्रदेश) : माननीया उपसभापति महोदया, मैं प्रस्ताव करता हं कि राष्ट्रपति के प्रेति इस रूप में कृतज्ञता ज्ञापित की जाए:---

"राष्ट्रपति ने 13 फरवरी, 1995 को संसद् की दोनों सभाग्रों की सम्मिलित <sub>बैठक</sub> में कृपया जो मापण दिया है, इसके लिए राज्य सभा के सदस्य, जो सभा के वर्तमान सन्न में उपस्थित हैं, राष्ट्रपति के प्रति हार्दिक कृतज्ञता ज्ञापित करते हैं।"

महोदया, मैं अपनी बात महामहिम राष्ट्रपति जी के गतवर्ष के अभिभाषण के पैरा 2 से प्रारम्भ करना चाहंगा जिसमें उन्होंने कहा था कि :--

"भ्राज देश का परिष्रेक्ष्य विगत वर्ष की तुलना में बदला हुआ है । वर्ष 1993 के शुरू में हमारे सामने अनेक कठिनाईयां मायीं, लेकिन जैसे-असे यह वर्ष बीतता गया, हमारे भगरिकों ने अत्यधिक स्वस्थ प्रतिक्रिया अपनायी ग्रौर 1993 का वर्ष समाप्त होते-होते निश्चित ही ग्रामा की किरण सामने दिखाई देने लगी । सभी भोर्ची पर निरंतर प्रमति हुई, जिसका आभास कानून तथा व्यवस्था की सुधरती हुई स्थिति, खाद्यात्रों का रिकार्ड उत्पादन, खरीद के अभतपूर्व स्तर. खाद्यात्रों के बहुत बड़े भंडार, मुद्रास्फीति को एकल अंकीय स्तर पर बनाए रखने, विदेशी मुद्रा के संतोषजनक भंडार. व्यापारिक घाटे में पर्याप्त कमी, निर्यात में वृद्धि, मूलभूत संरचना भ क्षेत्रों के कार्य-निष्पादन भ्रावश्यंक स्धार और प्रत्यक्ष तथा पोर्टफोलिया. दोनों में इधिक विदेशी पूंजी निवेश से मिलता है। ये सभी हमारे उभरते हुए म्राशाबाद के प्रतीक हैं मीर उसके प्रौचिन्य को सिद्ध करते हैं । हमने धाष्ट्रीय स्तर पर अपनी ऊर्जा को

ग्रंतरराष्ट्रीय स्तर पर ग्रपने विश्वास की फिर से प्राप्त कर लिया है। हमारे पास इस सर्वतोमुखी उपलब्धि पर संतुष्टि महसूस करने का कारण है और इसका प्रमाण है। लेकिन हमने अपने सामाजिक ग्रीर श्राधिक विकास के जो लक्ष्य निर्धारित किए हैं, उन्हें प्राप्त करने के लिए हमें ग्रभी बहुत कुछ करना है"

यह गतवर्ष महामहिम राष्ट्रपति जी ने अपने अभिभाषण में उल्लेख किया था श्रीर मुझे प्रसन्नता है कि इस वर्ष को उन्होंने ग्रपना अभिभाषण दिया है, उन्होंने संतोष आहिर किया है और मैं उनके कथन को उद्धल करना चाहुंगा, जो पैरा 2 में इस प्रकार है :---

"पिछले वर्षं की हमारी स्नाशावादिता थ्रौर विश्वास सही सिद्ध हुए हैं। हमारी परिकल्पनाएं काफी हद तक साकार हुई हैं और भव यह विश्वास के साँच 🗈 कहा जा सकता है कि सरकार की नई ग्राधिक धौर ग्रन्थ नीतियों के फल्स्वरूप देश में अपेक्षित बदलाव आने लगा है। जनता से सामाजिक स्थिरता के प्रति ग्रपना दिश्वास खलकर व्यक्त किया है शजनीतिक दलों ने भी लोफक्तन्त्र की तथा विधि-सम्मत शासन जैसे मुलभूत मूल्यों को सुदृढ़ ग्राधार प्रदान करेने के लिए ग्रपना योगदान दिया है। हमारे देश ने विश्व-समाज में अपनी स्थिति को बेहतर बनाया है तथा ग्रब हमारी ग्रथंव्यवस्था संसार में तेजी से विकसित हो रही एक ग्रर्थस्यवस्था के रूप में उभरकर सामने था एही है।"

महोदया, इस बात के लिए निश्चित रूप से हमारे प्रधान मंत्री श्री न सिंह राव जी भ्रोर उनकी सरकार बधाई की पाझ हैं, जिन भावनात्रों का उल्लेख महामहिम राष्ट्रपति ने अपने अभिभाषण में किया है। साथ ही महामहिम राष्ट्रपति ने अपने स्राभि -भाषण के अन्त में हमसे कुछ अपेक्षाएं भी की है, मैं उनको भी उद्धत करना चाहंगा, पैरा 49 ग्रीर 50 में उन्होंने कहा है :--

"हमारे प्राधिक प्रबंधों की सफलताः जिस पर हमारे देशवासियों

यार्थिक समृद्धि निर्भर करती है, तथा आर्थिक उदारीकरण के परिणामस्वरूप हुए लाभकारी परिवर्तनों को विदेशों में कारगर ढंग से प्रस्तुत करने के हमारे प्रयासों की विदेशों में बहुत ग्रनुकूल प्रतिक्रिया हुई है।"

"इन नीतियों के कारण देश में जो गितिशीलता आई है, उसे बनाए रखना होगा और यह सुनिश्चित करना होगा कि जो लाम मिलने शुरू हुए हैं, उन्हें हमें गंवा न दें। हमारी अर्थव्यवस्था के प्रति निवेशकताओं का और आधिक सुक्षारों के प्रति जनता, विशेष रूप से विशेषाधिक रहीन जनता, का विश्वास दृढ़ करने के लिए संयुक्त प्रयास की आवश्यकता है। संसद में बहस के दौरान आपके शब्द और विश्वार हन दोनों बातों को प्रतिफलित और प्रभावित भी करते हैं।"

ऐसी श्रपेक्षा उन्होंने हमारे माननीय सदस्यों से की है श्रीर उन्होंने विश्वास जाहिर करते हुए कहा है कि:—

मुझे विश्वास है कि ग्राप इन उदेश्यों पर उचित ध्यान देते हुए श्रपने काम में अग्रसर होंगे।"

महोद्या, महामहिस राष्ट्रपति ने अपने अभिभाषण में राष्ट्र के सामने धनेक चनौतियों का भी जिक किया है ग्रीर एक श्रात्म-विश्वास जगाने की दात कही है; ताकि भारत देश एक खुशहाल भ्रौर सुदृढ़ देश बन जाये । उन्होंने देशवासियों के सामने एक प्रश्नवाचक चिन्ह छोड़ दिया है कि हम कैसा भारत बाहते हैं ? एक ऐसा भारत जिसमें श्रातंकवाद, जातिवाद ग्रीर साम्प्रदायिकता न हो। एक ऐसाभारत जो समानता ब्रीर सामाजिक न्याय पर ब्राधारित हो। एक ऐसा भारत जिसमें निर्धनता न हो ग्रीर धनवान भीर गरीब के बीच में किसी भी प्रकार की खाई न हो। एक ऐसा भारत जिसमें साम्प्रदायिक सद्भाव की गौरवशाली परम्परा हो और सर्व-धर्म-सम्भाव की जिसमें ग्जाइश हो । एक ऐसा भारत जिसमें हरिजनों, आदि-वासियों ग्रह्पसंख्यकों ग्रौर निर्धन वर्गी पर जुल्मोसितम न ढाए जाएं और

शोषण से अपने श्रापको मुक्त महसूस कर सकें और वह खुशहाल रह सकें। एक ऐसा भारत जिसमें पुरुष और महिलाएं ग्रात्मनिर्भर हों, स्वावलम्बी हों । एक ऐसा भारत जिसका नाम विदेशों में सम्मान के साथ लिया जा सके ग्रीर जिसका विदेशों में ग्रपनाप्रभाव हो। एक ऐसा भारत जिसमें सत्ता का विकेन्द्रीकरण हो। एक ऐसा भारत जिसकी ग्राधिक, सामाजिक भौर मन्तरिष्ट्रीय स्थिति मच्छी हो। महोदया, एक ऐसा भारत तभी बन सकता है, जब हम सब राजनीतिक दलों से ऊपर उठकर राष्ट्रहित को सर्वोपरि मानकर परस्पर ग्रापस में दोषारोपण न करते हुए देश की प्रगति श्रीर विकास को दुष्टिगत रखते हुए जनमानस में एक ग्रनुकूल वातावरण निर्मित करें।

गहोदया, इसके लिए निश्चित रूप से हमें अपनी सोच में परिवर्तन करना होगा, अपने आपको देखना होगा। इस संबंध में मुझे संत कबीर की कुछ पंक्तियां याद आती हैं:

> ''बुरा जो देखन मैं चला, बुरा निमलया कोय, जो दिल खोजूं भ्रापना, मुझसे ब्रान कोय।''

महोदया, ग्राज स्थिति यही है, श्राज समय की भावश्यकता है कि हमें भ्रपने ग्रापका मृत्यांकन करना होगा, हमें अपने ब्राचरण में परिवर्तन करने की श्रावण्यकता है। हमारे राष्ट्र के सामने बहुत सारी चुनौतियां हैं। ग्राज पूरा राष्ट्र, कराहता रोष्ट् श्रीर उसकी जनता हम सब जिम्मेदार लोगों की ग्रोर बहुत ग्राणा भरी नजरों से देख रही है। जब साम्प्र-दाधिकता खत्म करने की बात हो, जब ग्रन्थाववाद खत्म करने की बात हो। तब हमें विचार करना होगा कि हम सबका दायित्व क्या हो ? हमें किस रूप में ग्रपना कर्तेव्य निवंहन केरना है ? महोदया, ऐसा भारत तभी बन पाएगा-- महामहिम राष्ट्रपति जी के ग्रभिभाषण की परिकल्पना के श्रनुरूप जब हम सब मिलकर देश हित को दृष्टिगत रखते हुए, संयुक्त रूप से परस्पर घृणा भाव दूर करने का **प्रयास** करेंगे।

महोदया, राष्ट्रपति जी ने अपने म्रभिभाषण में कानून व्यवस्था में नियतण, सम्प्रदायिक दंगों में पीड़ित को मुख्रावजा देने, मुद्रा-स्फिति को घटाने, काले धन पर रोक लगाने, खाद्यान व सार्वजनिक वितरण प्रणाली को सुधारने बाई.सी.डी.एस. कार्यक्रम का विस्तार करने, पिछड़ा विकास निगम की स्थापना करने, ग्रन्पसंख्यकों के लिए 25 सुनी कार्यक्रम का कियान्वयन करने, राजीव गाँधी जी के नाम पर ग्रामीण क्षेत्रों में पीने के पानी की व्यवस्था करने, शैंड्यूल्ड कास्ट, भौर भौड्यूलड ट्राईब्स के हमारे भाइमों के लिए अरिक्षित पदों को गीन्न भरने व उनके ऊपर उद्धार . के लिए विभिन्न बोजनाश्रों के जियान्वयन करने के लिए.. महिला आयोग की स्थापना करने के लिए, जवाहर रोजगार योजना के सार्थक परिणाम के लिए संतोक जाहिर किया है, यह श्रपने आप में ग्रत्यंत ग्रिमनन्दनीय ग्रीर सराहनीय बात है।

महोदया, हमारे विदेशी मद्रा भंडार में भी प्रगति हुई है। अर्थव्यवस्था में भी सुधार हुआ है। ब्रायात-निर्यात में वृद्धि हुई है। महिला समृद्ध योजनः में कफी बढ़ोतरी हुई है। उलत प्रौद्योगिकी क्षेत्र में हमारा देश ग्रात्मनिर्भरता की भ्रोर बढ़ा है और विश्व में मैत्री संवंधों में प्रगति माई है। इस सबके लिए निश्चित रूप से हमारे प्रधान मंत्री जी और हमारी सरकार बधाई की पात है।

महोदया राष्ट्रपति जी ने श्रपने श्रमि-भाषण में जहां हम प्रतिनिधियों की अपने कर्त्तंच्य बोध का ग्राभास कराया है वहीं यह भी अपेक्षा की है हम कुटिल राजनीति से अपने ग्राप को दूर रखते हुए देश-हित को सर्वोपिर रखे और ऐसे कॉमों में अपने श्राप को भागीदार बनाएं जिससे देश प्रगति भौर विकास के द्वार पर दस्तक दे सके। आज स्थिति यह है कि हम एक दूसरे पर दोषारोपण कर रहे हैं ग्रीर यह जो परस्पर दोषारोपण की प्रथा है, यह भारतीय राजनीति की दुवंलता भीर मानसिकता का प्रतीक बन गई है। ब्राज स्थिति यह है कि भारतीय राजनीति जिस हास्यास्पद स्थिति पर ग्रा कर खड़ी हो गई है, उससे लोगों के मन में बड़ी अविश्वसनीय स्थिति पैदा हो गई है।

इसलिए ब्रावश्यकता है कि हम अपने कर्त्तव्य का पालन बहुत जिम्मेदारी के साथ, बड़ी संजीदगी के साथ पूरा करें ताकि देश में रहने वाला हर इंसान गर्व के साथ कह सके कि हम उस भारत देश के वासी हैं जिस भारत देश की प्रतिष्ठा विश्व में काफी बढ़ी हुई है।

महोदया, हमारे प्रधान मंत्री श्रीनरसिम्हा राव जी ने ग्राज से चार वर्ष पूर्व जिस अभुतपूर्व आधिक संकट में इस देश का कार्यभार संभाला था, जिस वातावरण में उन्हें सत्ता मिली थी, बह एक ऐसा वाता-वरण था कि सर्वत ग्रनिश्चय की स्थित व्याप्त थी । लोगों के मन में यह धारणा थी कि क्या होगा ? लेकिन जिस संजीदगी के साथ राष्ट्रीय भावना से ब्रोत-प्रोत होते हुए सामजस्य श्रौर ताललेल की राजनीति ग्रपनाते हुए उन्होंने देश की प्रगति की. विशेष रूप से ग्राधिक क्षेत्र में हमारे देश ने भादरणीय नरसिम्हा राव जी के नेतृत्व में जो प्रगति की है, वह अपने आप में सराहनीय है।

महोदया, मैं कुछ ग्रांकड़े देना चाहुंगा 1991-92 में और 1994-95 में ग्रार्थिक क्षेत्र में विभिन्न स्तरों पर हमारे देश की क्या स्थिति थी। जो ग्राधिक वृद्धि दर थी. वह 1991-92 में एक प्रतिशत थी जो बढ़ कर 5.3 प्रतिशत हो गई। ग्रीद्योगिक विद्धि दर ग्राधा प्रतिशत थी जो 1994-95 में बढ़ कर 8.7 प्रतिशत हो गई। खाद्यान्त उत्पादन 1991-92 में 168 मिलियन दन था जो बढ़ कर 1994--95 में 185 मिलियन टन हो गया । खाद्यान्त स्टॉक 1991-92 में 14.7 मिलियन टन या जो बढ़ कर 1994-95 में 31 मिलियन टन हो गया। रोजगार के ग्रवसरों में वद्धि जो 1991-92 में ग्रांकड़े 3 मिलियन के थे, वे बढ़ कर 1994-95 में दुगुने, 6 मिलियन हो गए । जो निर्यात दर 1991-92 में 15 प्रतिशत थीं, वह बढ़कर 1994-95 के पहले दस महीनों में 17 प्रतिशत हो गई। विदेशी ऋण की वृद्धि दर 1991-92 में 8 मिलियन डालर थी जो 94-95 में एक मिलियन डालर हो गई। विदेणी मद्रा का भंडार 1991-92 में एक मिलियन ड लरथा जो बढ़ कर 10 मार्च, 95 तक 20 बिलियन डालर हो गया । मुद्रास्फीति की बात हमारे विपक्षी भाई बार-वार करते थे कि सिगल डिजिट से डबल डिजिट

हो गई तो मद्रास्फिनित की दर 1991 में 17 प्रतिशत थी वह 8 ग्रप्रैन 95 के ग्रांकलन के प्रतुस्तर 8.9 प्रतिशत रह गई।

्**एक माननीय सदस्य** : चार साल में क्या हुआ ?

**भी स्रेश पनौरो** : लेकिन 1990 स कम ही रहा है जब विपक्षी दल सत्ता में या । विदेशी निर्वाण वर्ष 1991 से म्रक्तूबर, 94 तक 24 हजार 30 करोड़ का प्रत्यक्ष विदेशी निवेश धन्मोदित किया शया । गरीबी रेखा के नीचे रहने वाले लोगों की संख्या 83-84 मैं 37.4 प्रतिशत थी, वह बढ़ कर 1987-88 में 29.9 प्रतिशत रह गई। गरीबी उन्भूलन ग्रीर रोजगार सुजन के जो प्रमुख कार्यक्रम थे उनके लिए जो बजट र शि निर्धारत की गई वह 93-94 और 94-95 के बीच 126 प्रतिशत की वृद्धि हुई है जो लाइफ एक्सपैक्टेंसी एक्ट वर्थ 1951 में 32,1 थी वह बढ़ कर 81 में 50.4 श्रीर 92 में 60.8 वर्ष हो गई। लिटरेसी रेट 1951 में 18.3 प्रतिशत था वह बढ कर 81 में 43.6 प्रतिशत श्रौर 1991 में 52.2 प्रतिशत हो गया वर्ष रेट 51 में 39.9 प्रतिशत था वह घटकर 1981 में 37.2 प्रतिशत और 1993 में 28.5 प्रतिशंत रह गया जो डैयरेट पर बाउजैंड 1951 में 27.4 प्रतिशत था वह घटकर 81 में 15 प्रतिशत रह गया भौर इससे भी कम 93 में 9.2 प्रतिशत रह गया । रेट आफ पापुलेशन 71 से 81 के बीच में 2.22 प्रतिशत या वह 1981-91 के बंध्य 2.14 प्रतिशत रह गया । ये सारे आंकड़े इस ब्रात के सब्त हैं कि हमने श्राधिक क्षेत्र में प्रगतिकी है गत क्यों की तुलना में ग्राः हम इस निष्कर्ष पर पहुचे कि हमारे प्रधान मंत्री नरसिंह राव जी के नेत्रत्व में हम लोगों ने प्रगति के द्वार पर दस्तक दी है।

जो राष्ट्रपति महोदय का ग्रिभभावण होता है वह पिछले वर्ष की उपलब्धियों और सरकार की नीतियों का प्रतिबिम्ब हुमा करता है। हमारे यहां यह भी हुमा है कि राष्ट्रपति जी के ग्रिभभाषण का कुछ राजनीतिक दलों ब्रास्त बहिष्कार किया गयः ग्रीर उसमें यह कहा गया कि रिस्पेक्टफुली अब्सेंट हुए । य सारे काम रिस्पेक्टफुली होते रहे । राष्ट्रपति के ឆ भिभाषण में रिस्पेक्टफुली ग्रब्सेंट हुम्रा करते हैं, रिस्पेक्टफुली एक विवादित हांचे का डिमोलिशन किया जाता है। रिस्पेक्ट-फुली एक धर्म के मानने वाले दूसरे धर्म के मामने वालों का ग्रपमान किया करते हैं, उनके प्रति घृणा का भाव पैदा किया करते हैं और रिस्पेक्टफुली महामहिम राष्ट्रपति जी को ऋालोचना किया करते हैं । ये सारे काम राजनीतिक दल रिस्पेक्टफुली किया करते हैं। इस सब के लिए धर्म की ग्राइ सी जाती है। (Interruptions).

SHRI JAGESH DESAI (Maharashtra): Madam, not a single leader of the Opposition parties is present at the time of this discussion. It is quite unfortunate.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MARGARET ALVA): Madam, there is a meeting going on in the Home Minister's Office which was agreed to much earlier. The meeting is being held to make some nominations for the financial Committees. The Home Ministry has invited all the Opposition parties. All the Opposition Leaders will be here in another five minutes.

SHRI, SANGH PRIYA GAUTAM (Uttar Pradesh): Mrs. Alva, thank you for your intervention.

मुरेश पचौरी: महोदया, मैं
प्रापके माध्यम से यह उजागर कर रहा था
कि रेस्पेक्टफुली दूसरे धर्म की आलोचना
की जा सकती है। यह धर्म की आहो में की जाती है। धर्म का अर्थ है महोदया धारयति इति धर्म:, यानी धारण करने योग्य । महोदया, मैं भोपाल के नजदीक के गांव का रहने वाला हूं। उसके पास ही सांची का प्रसिद्ध बौध स्तूप है । सम्ब्राट प्रशोक ने वहां शिलालेख में जो लिखा है उसको मैं यहां उद्धृत करना चाहुंगा:

"यो हि कचि अतप्रवडं पुजेति परप्रवर्ड, गरङ्कात मर्वे अतप्रवडमतिय व किसि अतप्रवंडं दिपयमि ति सो च पून तथ करंतं. सो च पुन तथ करतं बढ़सरं उपहंति ग्रतप्रवडं ।''

यानी जो भ्रपने धर्म की प्रशंसा करता है और दूसरे धर्म का अनादर करता है, दूसरे धर्म के मानने वालों का ग्रंपमान करता है और एक ऐसा वातावरण निर्मित करता है जिसमें ईर्ष्या ग्रौर द्वेष-भाव का वातावरण निमित हो, तो दरप्रसल में वह अपने धर्म का मानने वाला नहीं होता। यह धर्म की व्याख्या है जिसका मैंने उल्लेख किया है। गुरू नानक देव जी ने कहा है कि:

"ग्रब्बल ग्रल्ला न्र उपाया, कुदरत दे सब बन्दे ।"

सब कूदरत के बन्दे हैं । इसके साथ ही गरू गोबिन्द सिंह जो ने सर्वधर्म समभाव की व्याख्या करते हुए कहा है :

"देहरा मसीत सोई, पूजा जो नमाज घोई, मानस समै ऐक पै अनेक को प्रभाव है। अलह अभेख सोई; पुरान यो कुरान योई, इट ऐक ही सरूप सभे, एक ही बनाव है।"

यानि मन्दिर, मस्जिद, नुरुद्वारे, पूजा, या नमाज, पुराण और कुरान में कोई श्रंतर नहीं है, सारी मानव जाति एक है। खेकिन कुछ हमारे राजनैतिक साथी हैं जो श्चर्म का उपयोग राजनैतिक स्वार्थी की पुर्ति के लिए करते हैं। महोदया, मुझे एक दात याद ग्रा रही है। जो सीमा पर हमारे जवान रहते हैं, देश की रक्षा के लिए और जो विदेशी हमारे देश में प्रवेश करते की चेष्टा करते हैं, जब हमारे जवान उन पर श्राक्रमण करते हैं श्रीर चन्हें मार देते हैं तो हम उनकी प्रशंसा का:ते हैं, उनकी स्तुति करते हैं; उनका सम्मान करते हैं। लेकिन गांव में जब कोई जवान दूसरे का खेत हड़पने के लिए या दूसरी की सम्पत्ति पर कब्जा करने की लिए कि ही का मर्डर करता है तो धारा 302 के तहत उसको सजा मिलती है। तो इन दोनों बातों में फर्क है। पहली बात जो सीमा पर तैनात जवान से संबंधित है, उसके साथ देश सेवा जुड़ी हुई है, पर स्वार्थ जुड़ा हुन्न। है भौर दूसरी बात वाले जवान से गांव की सम्पत्ति से जुड़ो हुई है उसमें खुद का स्वार्थ जुड़ा हुन्ना है। उसके पीछे भावना यह है कि उसकी भूमि बढ जाय, उसकी सम्पत्ति में बढ़ोत्तरी हो जाय । इसीलिए एक को सम्मानित किया जाता है और दूसरे को दंडित किया जाता है । वही धर्म की बात है। हमारे यहां जो लोग धर्म का सहाटा लेते हैं... वह दरश्रमल प्रपत्ती जो राजनीतिक शक्ति है, उसको बढ़ावा देने के लिए लेते हैं, ठीक उसी प्रकार की उनको सजा मिलनी चाहिये जो गांव में रहने वाला जवान अपनी भूमि को बढाने के लिए एक दूसरे जवान या दूसरे इन्सान का मर्डर पर दिया करता है। मझे याद है, चुनाव के समय, मेरे पास केसेट मौजद है, जब तक तथ्य न हों मैं कभी बात नहीं करता हूं, भारतीय जनता पार्टी के लोगों ने चुनाव के दौरान यह कहा कि भगवान श्रीराम को खातिर आप भारतीय जनता पार्टी को बोट दीजिये । महोदयाः भगवान श्रीराम हमारे ग्राराध्य देव हैं । भगवान श्रीराम जो हमारे धाराध्य देव हैं उन्हें मतदाता के वोट की ग्रावश्यकता नहीं है। बह तो हमारे ग्राराध्य देव हैं लेकिन उन्होंने इन बार्तो को इंगित किया, इस रूप में प्रस्तुत किया कि उनकी खातिर इस राजनीतिक पार्टी को बोट दिया जाना चाहिए । तो धर्म का जो लोग इस प्रकार से उपयोग कर रहे हैं। (ध्यवधान)

श्री संघ प्रियः गौतमः भिखारी भी तो श्रल्लाह के नाम पर मांगता है। (व्यवधान)

उपसमापति : इससे घच्छा उदाहरण नहीं मिला।

भी सुरेश पचौरी : उन्को जितनी निवा की जाए, वह कम है। महोदया, जब यह बात मैं कहता हूं तो हमारे देश के स्वतंत्रता संग्राम ग्रान्दोलन की याद ग्रा जाती है जो हमने किताबों में पढ़ा । 1925 में महात्मा गांधी जो ने ग्राल इण्डिया स्पीनर्स एस्सोसियेशन का गठन किया और लोगों को खादी पहुनते के

लिए प्रेरित किया । लेकिन राष्ट्रीय स्वयं सेवक संघ जिलको बुनिया पर यह भाजापा राजनैतिक पार्टी टिकी हुई है, उनके लोगों ने यह हिनायत दी कि खादी इसलिए नहीं पहनी जाए कि उसको बनाने वाले बुनकर मुसलमान हैं । यह 1925 की बात है। यह स्वदेशी की बात करते हैं। हमारे माथुर जी इस बात की पृष्टि 🖜रें कि 1930 में जो नमक सत्याप्रह चला उसका विरोध ग्राट०एस०एस० ने यह कह कर किया कि ग्रार०एस०एस० को नमक सत्याग्रह श्रीर स्वदेशी झान्दोलन से अपने ग्राप को विमुख रखना चाहिये देर रखना चाहिये...(व्यवधान)

भी सग्दोश प्रसाद माथ्र (उत्तर प्रदेश) : डा० हेडगेवार नमक सत्याग्रह में अगो रहे, अपको माल्म है (स्पवधान) वह पकड़े गये थे (अयवधान)

भी एनः केः पी० सास्त्रेः ग्राप हेडगेबार जी को कितना जानते हैं (स्थवद्यान)

श्री सतीश श्रग्रवाल (राजस्थान): ग्रापसे कम (व्यवधान)

भी एन० के० पी० साहते : उन्होंने सही जवाब दिया है । कभी-कभी सच बोलते हैं (ध्यववान)

श्री जगदीश प्रसाद माथुर: ग्रापने उनको शक्ल से देखा होगा । श्रगर ग्राप उनको जानते होते तो आज आर०एस० एस० में भाप होते, वहां नहीं बैठे होते । (व्यवधान)

श्री एन० के० पो० सात्वे : ग्राप कभी मिले हैं उनसे ?

श्री जगधीश प्रसाट माथुर : मैंने कहा कि मैंने उनके कभी दर्शन नहीं किये लेकिन मैंने उनको समझा जरूर है। श्रापने दर्शन किये लेकिन समझा नहीं (व्यवधान) मन्दिर में जाएं ग्रीर मतियों को देखें लेकिन समझें नहीं तो क्या लाभ (व्यवश्वात)

ओ एन० के० पो० सास्ये : डा. हेडगेबार गांधीवादी विचाराधारा के सख्त विरोधी थे।

श्री जगदीश प्रसाद मायुर : यह मैं मानता हुं लेकिन मैंने कहा कि सत्याग्रह में वे गये थे। (अथवधान) आपने बिल्कुल ठीक कहा है कि बिरोधी थे। अगर विरोधी न होते तो आर०एस०एस० बनाते ही नहीं (व्यवधान) उन्होंने महसूस किया कि कांग्रेस खोखला संस्था है, यह देश का बंटवारा करा कर मानेंगे । यह भी उन्होंने कहा कि कांग्रेस रही तो देश का बंदवारा होगा । यह उन्होंने सन् 1925 में कहा था, आपको यह भी याद होगा । वह सच हुन्ना । इसीलिए उन्होंने कांग्रेस को छोड़ा, यह भी ग्रापको मालुम होगा । वह रेबोल्युशनरी थे । बंगाल की रेबोल्यशनरी पार्टी में ... (व्यवधान)

**स्त्रो सुरेश पर्चो**री : महोदया डा० हेडगेवार का जिक माधूर जी ने किया है। में बड़ी दिनमृता पूर्वक कहना चाहुंगा कि डा० हेडगेवार पहले कांग्रेस में थे। 1925 में ग्रमरावती में एक प्रशिक्षण शिविर हुन्ना। उस कैम्प में यह तय किया गया कि सारी जातियों के लोग उस कैम्प में शामिल हों। डा० हैडगेवार उस कैम्प में शामिल हुए । लेकिन बाद में उनका मन परि-वर्तन किया गया। इहि मुंजे के साथ जब वह वीर सावरकर जी से मिलन् गये । जब दूसरा कैम्प रत्नागिरी में हुआ तो हिन्दू राष्ट्र की कल्पनाकी बात तय<sup>े</sup> हुई। (*ध्यवधान*)

श्री अगदीश प्रसाद साथुर : विलकुल सच कह रहे हैं (अथवधान)

श्री सुरेश पद्मौरी: यह निश्चित किया गया कि डा० हेडगेवार जिस कैम्प में शामिल हों उसमें केवल हिन्दू लोग रहेंगे, मुसलमान नहीं रहेंगे। यह मन परिवर्तन डा० हेडगेबार का जो पहले कांग्रेस में थे । डा० मुंजे श्रीर वीर सावरकर जी ने किया ताकि वह इस बात के लिए मानसिक रूप से तैयार हों कि हिन्दू राष्ट्रको स्थापना होनी चाहिये। जो कैम्प रत्नागिरी में हुमा वह कैम्प

केश्ल हिन्दुओं के लिए हुन्ना (स्थवधान) इन लोगों का किस ढंग का रूप है, वह में कह**वा प**हेगा।

भाषा की विश्वना है। "नाना रूप धर कोला विवरन्ति महितले"

यानी समय समय पर यह बहुत प्रकार के पृष्ठीटे थ्रोढ़ लेते हैं कई प्रकार का जोला पहन लेते हैं। कभी ये भारतीय जनसंघ के रूप में जाने जाते हैं, कभी विषय हिन्दू परिषद के जाबांज साथी के रूप में जिन्होंने हिन्दुम्तान की आजादी का एक समय विरोध किया, कभी ये आर उएस उएस के पटठों के रूप में जाने जाते हैं, कभी अजरंग यल के समर्थकों के रूप में जाने जाते हैं, कभी अजरंग यल के समर्थकों के रूप में जाने जाते हैं, कभी संतों के प्रति समर्पित हैं थे, ऐसा आइम्बर करने हुए पाए जाते हैं। तो इस प्रकार के इनके अनकों रूप हैं, जिनका प्रदर्शन ये समय समय पर करते रहते हैं। सारा रिस्पेक्टफुली करते हैं।

श्री महेश्वर सिंह (हिमाचल प्रदेश) : महोदया ग्रीभिभाषण पर बोल रहे हैं या ग्रार०एस०एस० पर बोल रहे हैं।

कुमारो सरोज खापडें : अभिभाषण पर बोल रहे हैं । आपकी समझ में नहीं आ रहा है, तो क्या किया जाए।

भी महेश्वर सिंह : ग्रापको ज्वादा समझ है (व्यवधान)

श्री स्रेश पचौरी : मैं श्रपने माननीय सदस्य को बताना चाहुंगा कि माननीय राट्यति जी ने ग्रयने ग्रिभिभाण में हिन्दू 👍 पर सबोध्या का जिक्र किया है कि ग्रयोध्या की किन हालातों में यह स्थिति हुई, अयोध्या क्यों चर्चा में आया, क्यों पूरे विश्व का वातावरण भयाकांत हुया, क्यों "रघ्कुल रीति सदा चली ग्राई" माने जाने वाले लोगों के मुख पर कालिख पुती, क्यों बड़ी ग्रसहाय मुद्रा में इनकी भारतीय जनता पार्टी के लांग हो गए, जब वह विवादित ढांचा ढहा। बाद में उसी भार-तीय जनता पार्टी के नेता श्री लाल कृष्ण ग्रह्मवाणी ने "ग्राई विटनेस" को दिए गए इन्टरव्यू में यह बात कही कि 6 दिसम्बर को विवादित ढांचा गिराने वालों की तलना भगत सिंह, चन्द्रशेखर आजाद

श्रीर स्वतन्त्रता संग्राम में योगदान देने वाले अन्य साथियों से की जानी चाहिए। यह बात किसी साधारण न्यूज एजेंसी को नहीं कही, उन्होंने "आई विटनेस" को दिए गए एक साक्षारकार में कही, जिसका केसेट यदि चाहें तो माननीय सदस्य मेरे से लेकर देख सकते हैं। श्रीर तो ग्रीर जिन हमारे पत्रकारों का वहां ग्रयोग्या में ग्रयमान हुआ, जिस निर्ममता से उनकी पिटाई हुई; जब उसके बारे में उनसे "श्राई विटनेस" में प्रथन किया गया तो उन्होंने इन घटनाओं की तुलना 1946 के नीसैनिक विद्रोह से की। तो यह इनकी दोमंही नीति है।

तो मैं मान्यवर, स्वतन्त्रता संग्राम ग्रान्दोलन की बात कर रहा था कि हमारे देश को ग्राजादी मिली 15 ग्रगस्त, 1947 को। परतन्त्रता की बैड़ियों से मुक्त हुए हमारे देश को चन्द दिन ही हुए थे कि 21 ग्रमस्त 1947 को फगवाड़ा में आर०एस०एस० का प्रशिक्षण शिविर हुमा, उसमें उन्होंने उस समय के जो सर संघ चालक थे, यह बात कहीं कि 15 ध्रगस्त, 1947 का दिन हमारे देश के इतिहास में गहारी का दिन माना जाना चाहिए और प्रशिक्षणायियों को उन्होंने यह कहा कि एक समय ऐसा ग्राएगा, इस देश में ऐसी अध्यवस्था फैलेगी कि लोग इस बात के लिए मजब्र होंगे और यह ब्रहसास करेंगे कि हिन्द्स्तान में जो ग्रंग्रेज राज था, वह देश के लिए ब्रन्क्ल राज था। तो मैं यह कहना चाहता हूं कि जिन लोगों का इस देश की माजादी में कोई मोगदान नहीं एहा, जिन लोगों ने 1942 के क्विट इण्डिया मवमेंट में भ्रार०एस०एस० के माध्यम से ये हिदायतें दीं कि ग्रार०एस०एस० के साधियों को न केवल इस भ्रान्दोलन से प्रपने ग्रापको परे रखना चाहिये, बल्कि यह सुनिश्चित करना चाहिये कि श्रंग्रेजों का साथ दिया जाये, तो उस विचारधारा के मानने वाले लोग और उस भार०एस०एस० की बुनियाद पर खड़े रहते वाली राजनीतिक पार्टी से यह ग्रपेक्षा नहीं की जानी चाहिए कि स्वतन्त्र भारत की खुशहाली में, समृद्धि में, प्रगति में उनका कोई योगदान रहेगा ।

इंग्लिए बहुत सचेत रहने की आदश्यकता है और लोगों को बहुत सबेत काने की ग्रावस्थकता है, क्योंकि यह समय-समय पर कई मुद्दे उठाते हैं और वे मुद्दे केंदल चुनाव से संबंधित होते हैं। उनके पीछे न तो ग्रास्था की बास होती है, न ग्रस्भिता की बात होती है। महोदया, मैं याद दिलाता चाहंगा कि हमारे देश में पहला आम चुनाव 1952 में टुब्रा, दूसरा 1957 में हुन्ना तीसरा 1962 में हुआ, बीथा 1967 में हुआ, पांचवा 1971 में हुआ, छठवां 1977 में हुआ, यह कहते हैं कि 1949 अयोध्या में भये प्रगट गोपाला भगवान श्री एम जी के दर्शन हए, तो अब 1952 में चुनाव हुग्रा, उसके बाद 1957 में हुआ, 1962 में हम्रा, 1967 में हम्रा, 1971 में हम्रा, 1977 में हुआ, तब इन्हें भनवान श्री राम जी के मंदिर बनाने की याद उन चुनावों में नहीं माई। और तो और इन्होंने यह कहा कि दिल्ली में जब इनकी सरकार बनेगी, तब अयोध्या में भगवान श्री राम जी का मन्दिर बनेगा। महोदया, मैं म्रापके माध्यम से इस देशकी जनता को याद दिलाना चाहता हूं कि यह उसे दिग्ध्रमित न करें, क्योंकि 1977 में जो सरकार बनी, उस ऋटल बिहारी बाजपेयी ग्रोर लाल इच्छा ग्रडवाणी जी उससत्ता के ग्रंग थे, मंहिसंडल में थे, उस समय उन्होंने एक बार भी इस बात को नहीं उठाया कि 1949 में जो भये प्रगट गोपाला ये वहां पर अयोध्या में भगवान श्री राम जीका मंदिर होना चाहिये। उसके बाद 6 दिसम्बर में जो भयावह स्थिति सारे निधमों को, कानुनों को ताक में एख कर, भारतीय संसद को विश्वास में २७ कर, स्त्रीम कोर्टको भरोसे में रखकर निर्मित ंकी, उससे निश्चित रूप सेजीहिन्दू धर्म में सास्या रखने वाले लोग हैं, उनका सिर भर्म से झुक गया। और तो और जारतीय संसद् की भी इन्होंने ग्रन्महाना की, ग्रपमान किया श्रीर इनके कुछ राजनीतिक दल के नेतायों ने यह कहा कि हमें धर्म संसद् का फैसला अयोध्या के मामले में स्वीकार होगा, जिसके बारे में इंगित स्वामी मुक्तानाद, चिन्मैयानन्द ग्रोर **भवैद्यनाथ**ेने किया था और उन्होंने कहा जो भारतीय संविधान है, हमारी झास्या उसमें नहीं है। हम प्रपता खुद का संविधान बतायेंगे, जो हिन्दू राष्ट्र के बताने में विश्वास रखता हो, जो हिन्दू धर्म जो इन्होंने व्याख्या है, उसके हिसान से उस परिकल्पना पर विश्वास करता हो, उस संविधान के बताने की जो पैरवी चिनमेथानर, मुक्तानन्द ग्रीर अवैधनाथ ने की थी, उसका अनुमोदन ग्रीर उसका समर्थन इस राजनीतिक पार्टी के नेताओं ने किया ग्रीर एक शब्द भी विरोध के रूप नहीं कहा। यह निश्चित रूप से हमारे भारतीय संविधान का ग्रपमान है।

महोदया, जब मैं अपनी बात शुरू कर रहाया, तो मैं यह कह रहा या कि हमारे सामने जो अनेकानेक चुनौतियां हैं, हमारे देश के सामने जो अनेकानेक समस्यार्थे हैं, उनसे मुक्ति पाने का एक ही तरीका है कि हम राष्ट्रहित को सर्वोपीः मानते हुए, राष्ट्रीय भावना से त्रोल-प्रंक्त रहते हुए, जिन ग्राशामी ग्रीर अपेक्षाओं के साथ हमारे **शहीदों ने इस** देश को आजादी दिलायी और जो मन में उन्होंने सपने संजोए थे, वह तब पूरे होंगे, ाब हम इस प्रकार की विघटनकारी ताकतो का पर्याफाश करेंगे और उनके मंसुबों को हम विफल करेंगे। भाग इस प्रकार की स्थिति है। ग्राज हमारे देश में कुछ इस प्रकार की स्थिति बन गई है, कि वह विषैते जबड़ों के बीच में दबा हुआ है, सांप्रदायिकता की बूमा रही है, आतीयता की वृत्रा रही है, कट्टरता की वू आ रही है, धर्माधता की बुँ ब्राएही है। महोदया, धार्मिक होना श्रच्छा है, लेकिन धर्मीध होना बहुत बरा होता है। हमारे देश में नाथ राम गोडल को कोई नहीं मानता, यद्यपि शियसेना हे प्रमुख बाल ठाकरे जी नै कहा है कि उन्हें नाथ राम गोडसे पर गर्व है।

लेकन लोग महात्मा गांधी को मानते हैं, हमारे देश में भिडरवाले को कोई नहीं मानता. लोग गुरूनानक देव को मानते हैं, हमारे देश में औरंगजेब को कोई नहीं मानता, लेकिन दीने-इलाही मत वाले अकबर को लोग मानते हैं क्योंकि वह साप्रदायक सद्भाव के प्रतीक रहे। तो जिन्हें लोग नहीं मानते, बहु बाहे गोडसे

हों, चाहे भिडरवाले हों—शह धर्माथ थे, इसलिए लोग उन्हें नहीं मानी थे और जिन्हें लोग मानते हैं वह धार्मिक थे।

महोदया, मैं इस देश की आजादी की बात कर रहा था ग्रीर इस देश को श्राजादी दिलाने में सभी धर्म और संप्रदान के लोगों की भभिका रही चाहे चन्द्रशेखर आजाद हों, चाहे भगत सिंह हों और चाहे ग्रसफाक-उल्ला हो । ग्रसफाक जी जब फांसी के तंबते पर चड़ रहे थे तो उनसे पूछा गया कि तुम्हारी भाखिरी तमन्ना क्या है ? तो उन्होंने कहा कि मैं ईस्वर से प्रार्थना करता हूं कि मेः इस भारत देश में मेरे ग्रंपते मुल्क में पुतर्जन्म हो ग्रीर ऐसे बक्त में जन्म हो जबकि यह देश भाजाद हो और उस माजाद भारत में न केवल लोग खुशहाल रहें बल्कि सांप्र-दायिक सद्भाव ग्रौर सहिष्णुता के वातावरण में भाईचारे के साथ रहें। यह मंशा असफाक-उल्ला जी ने फांसी के तस्ते पर चढ़ने से पहले जाहिर की थी। महोषया, 1915-16 में जब हमारे देश में अंग्रेजों का राज या तो कायल में एक भ्रस्थायी सरकार बनी थी जिनके प्रधान मंत्री श्री बरकत-उल्ला भोपाली थे. मैडम सौभाग्य से मैं भी भोपाल से ग्राहा है और जिनके नाम पर भोपाल में बरका उल्ला यनिवसिटी का नामकरण भी हुए। है. चेंन्होंने विदेश में रहकर 1915-16 में एक ऐसा दबाद निर्मित किया कि श्रंश्रेज इस बात के लिए बाध्य हो जाएं श्रीर हमारे देश को छोड़कर चले जाएं। इस तरह मैडम, मैं यह कहना चाहता हूं कि इस देश को आजादो दिलाने में जहां चन्द्रशेखर झाजार और भगते सिंह की भूमिका रहो वहीं असफाक-उल्ला को भी रही और अन्य धर्मी को ानने वाले लोगों की भी रही। महोदया, जब ग्रसफाक-उल्लाजी को गिरफ्तार किया जा रहा था तो उनके कुछ साथियों ने उन्हें यह सलाष्ट्र दी कि वह मारत से विदेश भाग जाएं, लेकिन उन्होंने कहा 📅 मैं एक ऐसी मिसाल पेश नहीं करता चाहता, ऐसा उराहरण छोड़कर नहीं चला साहता जिससे कि लोग कहें कि भारतीय गुसलमान का देख की श्राजादी में कोई गंजदा नहीं रहा । सलिए मुझे इस बात का तनिक

भी डर नहीं है कि मैं गिरफार हो जाउंगा और फांसी थे तख्ते पर चढ़ जाऊंगा और श्रंततोगत्या यही ती मैडम, जब हमारे कुछ साथी हिन्दू राष्ट्र की बात करते हैं, जब एक खास जाति के विरोध में वे विष-क्मन करते हैं ग्रीर जब यह बात ग्राती है कि महाराष्ट्र की नयी सरकार यह फैसला लेती है कि प्रमुक जाति के लोगों को वहां से निकाल देना चाहिए और एन पर अनाचार, अत्याचार और व्यक्तिया: होता है तब हमें स्वतंत्रता संग्रहम का ऋदिलिन याद माता है जिसमें कि सभी धर्मी, जाति श्रीर संप्रदाय के मामने वालों की भूमिका रही है। महोदया, जिस सांप्रदायिक सद्भाव का जिक्र महा-महिम राष्ट्रपति जी ने अपने अभिभाषण में किया है, जिस श्रयोध्याका संकेत महा-महिम राष्ट्रपति जी ने अपने अभिभाषण में किया है, उसकी सार्थकता इसी में है कि हम ग्रंपने कर्तन्य के निर्वहन को समझें, राष्ट्र-हित को सर्वोपरि मानते हुए ग्रदने उत्तरराधित्व का निवेहन करें और यह देखें कि हमारा देश जित समस्यामों से जुझ रहा है, चाहे वह जनसंख्या बृद्धि की बात हो, चाहे वह पावर बॉर्टेज की बात हो, चाहे वह वाटर शॉर्टेज की बात हो, भू-जल स्तर के दिन प्रति-दिन नीचे गिरने की बात हो, किसानों की अनेकानेक समस्यास्रों की बात हो, उसे खेती के लिए 24 घंटे बिजली नहीं मिल पा रही है श्रीर फसल के लिए पानी उपलब्ध नहीं हो पा रहा है--जब हम इन समस्याओं से छुटकारे की बात पर विचार करते हैं तो इस नतीजे पर पहुंचते हैं कि इन सभी समस्याओं का समाधान तभी हो सकता है जब कि हम इसके समाधान के लिए संयुक्त प्रयास करें भीर उन चुनौतियों का सामना हम सफलतापूर्वक तभी कर सकते हैं जब कि देश हित को सामने रखते हुए एक जुट होकर सामने आएं।

महोदया, समय-समय पर हमारे देश साम्प्रदायिक दंगे हुए हैं। मैं इस दिवाद में नहीं जाना चाहता कि कौन इस सम्प्रदायिक दंगों के पीछे रहा है लेकिन बढ़े अदब के साथ, बड़ी विनम्नतः के साथ मैं श्रापके माध्यम से सरकार से यह मांग करना चाहता है कि संमय-समय पर जिन- जिन स्थानों पर साम्प्रदायिक दंगे हुए हैं ग्रौर उनके लिए जो ज्यडिशियल कमेटीज वनीं, उन कमेटियों की रिपोर्ट के प्राधार पर एक दस्तावेज तैयार होना चाहिए ग्रौर वह दस्तावेज इस राष्ट्र की जनता के सामने पेश किया जाना चाहिए ताकि वे मुखीटे सामने थ्रा सकें जो नुखीटे समय-समय पर ऋपना रूप बदलते हुए इस देश में साम्प्रदायिक तनाव की स्थिति निर्मित करते हैं और देश की प्रगति को रोकते हैं । इसलिए जब हम राष्ट्रपति जी के प्रभिभाषण पर चर्चा कर रहे हैं तो हमें यह फैसला करना होगा कि उन सारी ताकतो को हम लोग बेनकाब करें, जिन ताकतों की गतिविधियों की वजह से, जिन ताकतों के ग्रागंल प्रताप की वजह से, जिन ताकतों की गतिविधियों और किया-कलापों की वजह से एक भाई दूसरे भाई के खून का प्यासा हो जाता है। इसलिए उन सब लोगों को उजागर करने की बहुत जरूरत है। इसलिए मैं श्रापके माध्यम से सरकार से यह श्राग्रह करूंगा कि उन सारी व्युडिशियल कमेटीज का एक सफेद दस्ता-वेज प्रस्तत किया जाना श्राज की परि-स्थितियों के परिप्रेक्ष्य में बहुत ज्यादा मावस्थक है जो साम्प्रदायिक दंगों से सं**वं**-धित है।

महोदया, भ्राज सुबह साध्वी ऋतंभरा जी की गिरफ्तारी का जिक्र किया गया। महोदया, मैं उस विवाद में नहीं जाना चाहता कि साध्वी ऋतंभरा जी को किन परिस्थितियों में गिरफ्तार किया गया, लेकिन धभी मैंने जिन बातों का उल्लेख किया है, यदि साध्वी ऋतंभरा जी के अभी तक के सारे व्याख्यानों का संकलन कर लिया जाए, तो मुझे पूरा विश्वास है कि मेरे सामने वाले साथी खद खडे होकर यह मांग करेंगे कि उनकी गिरफ्तारी बहत देर से की गई । यदि उनके केसेट्स को सुना जाए जो उन्होंने समय-समय पर दिए, चुनाव के समय उन्होंने-"एक धक्का ग्रौर दो बाबरी मस्जिद तोड़ दो" "जो हिन्द्र हित की बात करेगा, वहीं देश पर राज करेमा" यह कहा । ये सारी बातें उस देश में, जिसमें विभिन्न धर्म धौर सम्प्रदाय के मानने वाले रहते हैं, नहीं की जा सकतीं । महोदया, मैं मध्य प्रदेश के मुख्य

मंत्री जी को बधाई देना चाहंगा कि उन्होंने बहत निर्भोकता से, बहत निहरता से हमारे प्रदेश में, जहां शांति और ग्रमन का वातावरण है, जहां साम्प्रदायिक सद्भाव है, सहिष्णुत। का वासावरण है, जहां भाई-चारे के रूप में सब लोग रह रहे हैं, वहां के वातावरण को विषेता न किया जाए, उपा पर ग्रंकुश लगाने के लिए साध्यी ऋतभरा जी को गिरफ्तार किया । जो बातें कही गई, यदि उनका ब्यौरा इकट्ठा किया जाए तो ग्राप सहमत होंगे कि जहाँ उन्होंने भाषण दिया उसमें तो ग्रापत्त-जनक बातें कही हों, वे उस स्थान पर जा रही थीं "धार" में भोजशाला में, जहां काफी पहले से हमारे मुसलमान भाई नमाज ग्रदा करते थे । हमारे कुछ मनचले भाइयों ने तो हत्यान चालीसा का •पाठ श्रारम्भ कर दिया । हमारे मध्य प्रदेश के संवेदनशील मुख्य मंत्री ने जो विपक्ष के नेता भारतीय जनता पार्टी के नेता श्री विक्रम वर्मा जी और मंत्री श्री तनवंत सिंह कौर को वहां भेजा कि भाई, सुलह समझौता करके कोई उपाय निकाला जाए श्रीर कुछ हुद तक उपाय निकला भी । मैं सहराहता करता हूं श्री विक्रम वर्मा जो की कि उन्होंने व्यापक दृष्टिकोण ग्रपनाया, लेकिन साध्वी ऋतंभरा जी को क्या पड़ी थी कि जब सारा वातावरण ठीक हो गया तो "धार" की उस भोजशाला में वह उस वातावरण को विषैला करने के लिए इंदीर के माध्यम से जाने वाली थीं, इसी बीच हमारे मध्य प्रदेश के मुख्य मंत्री जी ने यह कदम उठाग है । मुझे विश्वास है कि राष्ट्रपति जी के ग्रभिभाषण पर जब साम्प्रदायिकता का विरोध करते हुए हमारे साथी बोलेंगे, कट्टरता का विरोध करते हुए बोलेंगे तो निश्चित रूप से उनके इस कदम की सराहना करें।

महोदया, पुरानी घटनाएं इस बात की एवाह हैं, न केवल साध्वी ऋतंभरा जी बिल्क जिम्मेदार दल के लोग और जिम्मेदार दल के लोग जिस विचार धारा पर विश्वास करते हैं—मार०एस० एस० की विचार धारा पर, उनके सर संघ चालक ने हमारे राष्ट्रीय ध्वज, उस पर भी कभी विश्वास नहीं किया। मैं बैंच आफ थाइस के कुछ दाक्यों को

उद्धत करना चाहुंगा । उसमें गृरु गोल-थल्कर जी ने कहा है कि–"राष्ट्रीय स्वयं ोवक संघ की धारणा में हमारा राष्ट्रीय वन भी समस्त भारत वासियों को प्रेरणा ाहीं देता, हमारे मन मस्तिष्क में शुन्य ही स्थिति निर्मित करता है । जबकि मगवा ध्वज सबसे उन्नत, गौरवमय श्रौर राष्ट्रवाद का प्रतीक है।" महोदया, प्रजा-अंत्र में राजनीतिक दलों का जो स्थान होता है वह बहुत सर्वोपरि होता है राष्ट्रीय एकता प्रोर साम्प्रदायिक सद्भाव बनाए रखने की सर्वोच्च प्राथमिकता राज-नीतिक दलों की हुन्ना करती है। लेकिन बोर्टो के लालच में हमारे ३६७ विपक्षी दल व्याजीगरों की तरह व्यवहार करते हैं आँर इस कम में न केवल साम्प्रदायिक सद्भाव की धरिजयां उड़ा देते हैं, बल्कि जासीय विदेश का वातावरण िर्मित करते हैं और श्क ऐसा वातावरण िमित करते हैं कि देश की राष्ट्रीय एकता और अखंडता पर खतरा उत्पन्न हो जाता है।

शिश सेना के प्रमुख का मैंने जिल किया । दुख की बात है कि प्रहिंसा के धुजारी महात्मा गांधी का यह देश रहा है, उसमें ऐसे लोग भड़काऊ बातें करते हैं । मैं बाल ठाकरे जी उद्धत् करना चाहूंगा । उन्होंने खुलेग्राम हिंसा की बका-सत करते हुए कहा है कि :

Of course, you have to use violence. How will change come otherwise?"

हमारे विपक्षी नेता बाल ठाकरे अपने आपको तानाशाह हिटलर के समक्ष मानते हुए वसुधेव-कुटुम्भनम् को भी चेतावनी देते हैं और कहते हैं कि :

There should be militancy in Hinduism.' We should, if need arises, use weapons."

धीर बात यहां राज सीमित नहीं होती है जन्होंने इंडिया शब्द प्रयुक्त करने रर आपत्ति जाहिए की है। मेरेपास अनका पूरा का पूरा इंटरच्यू है। अग शाननीय महोदया कहीं तो में उसे प्रस्तुत हर सकता है। महोदया, साहुज्युता, समन्वय भीर धर्मनिर्पेक्षता भारतीय संस्कृति का सही रूप में मूलाधार रही है और हमारे नेता राजीव गांधी जी ने भी इसकी व्याख्या करते हुए यह कहा कि धर्म निर्पेक्षता हमारी जीवन शैली होनी चाहिए, जो सत्य, घहिसा, करूमा घौर सहिष्णुता सिद्धांतों, जैसे हमारे परम्यरागत मृत्यों और विचारधारा से जुड़ी हो, इसे राजनीति या श्रन्य रंग में नहीं रंग दिया जाना चाहिए । मुझे खुशी है कि हमारी जो वर्तमान सरकार है, धर्मनिर्पेक्षता को इसी रूप में देखते हुए काम कर रही है। लेकिन ग्राज कुछ ऐसे भी राजनीतिक दल-विपक्षी दल हैं जो बढ़ चढ़कर मुस्लिम हितों की भी बातें कर रहे हैं, सामाजिक न्याय की बातें कर रहे हैं। लेकिन वे देश को इस बात का जवाब देने में ग्रक्षम हैं कि संघ परिवार का साम उन्होंने 1967 में क्यों दिया था? 1977 की जो साझा सरकार बनी यी, उसमें उस संघ परिवार के सदस्यों के साथ शामिल क्यों हुए थे ? 1989 की जो सरकार थी, उस सरकार में डटे रहने के लिए, बने रहने के लिए उन्होंने उन संघ परिवार के लोगों का सहारा क्यों लिया या ग्रीर उस समय उनको धर्मनिर्पेक्षता की. सर्व-धर्म-सम्भाव की परिभाषा क्या थी, यह जवाब देने के लिए वे आज भी सक्षम महीं हैं । ग्राज बढ़ चढ़कर सामाजिक न्याय की बात की जाती है। जो राष्ट्रीय मोर्चा के ऋध्यक्ष हैं, ग्रांध प्रदेश में उनके राज्य में क्या रहा है ? हरिजनों का जो मंदिर प्रवेश है, वह वहां रोका जा रहा है। श्रभी हमारे कांग्रेस के सदस्यों ने विधान सभा की कार्यवाही का बहिष्कार प्रोटेस्ट के रूप में किया है।

महोदया, इससे पहले कि मैं धपनी वात समाप्त करूं, मैं कहना बाहूंगा कि हमने संसद में प्रवेश श्रीर विशेष रूप से मैंने भीर जो यहां पर हमारे कुछ नीजवान सबस्य हैं, उन्होंने, हमारे दिवंगत नेती श्री राजीव गांधी की छुपा से इस संसद में प्रवेश किया था भीर हमें गर्व हैं कि हम श्री राजीव गांधी जी के अनुयायी हैं। उनकी जो निमंम हत्या 2! मई 1991 को हुई, उसमें दोषी लोगों को सजा देने के लिए विभन्न कंबेटियां वनी, बासोगों

का गठन हुआ। एस. आई.टी. का गठन 24-5-91 को हुपा और मुझे खुको है कि एस. आई.टी. जिस जिम्मेदारों के साथ अपना काम पूरा कर रही है, उससे निश्चित रूप से जो लोग उनकी मौत के लिए जिम्मेदार हैं, उनको जल्दी से जल्दी ही सजा मिल जाएगी।

इसी तरीके से राजीव जी की सिक्यो-रिटी लैप्सेज को देखने के लिए वर्मा कमीशन श्राफ इनक्वायरी का गठन किया गया । उन्होंने अपनी रिपोर्ट प्रस्तुत की । उस रिपोर्ट के ब्राधार पर जो दोषी लोग हैं, उन पर कार्रवाई करने के लिए ब्राइरजीय नरसिम्हा राव जी के प्रधानमंद्वित्व-काल में उनके नेतृत्व में हमारी सरकार ने निर्णय लिया और मुझे विश्वास है कि जन्दी ही उन लोगों के खिलाफ न केवल चार्जशीट प्रस्तुत हो जाएगी बल्कि उन लोगों को सचा मिल जाएगी । लेकिन जैन कमीशत का गठन 23-8-91 को किया गया। प्रक्तूबर 1993 को ए.ग्राई.सी.सी. ते एक लंटर जैन कमीशन को लिखा। हमारे ए.ग्राई'सी.सी. महामन्त्री श्रादर-णीय श्रहमद पटेल जी यहां मौज़द हैं। उन्हीं के हस्ताक्षर से यह लेटर जैन कमी बन को गया अक्तूबर 1993 को कि वाञ्चित दस्तावेज जैन कमीशन को प्रस्तन कर देते चाहिए। प्रश्विल भारतीय कांग्रेस कमेटी ने यह फैसला लिया कि जैन कमीशन को बांछित सहयोग प्रशन किया जाएगा लेकिन समय-समध पर जो हम लोगों को ज्ञात हम्रा, उसके मनुपार जो वांछित दस्तावेज हैं वे पूरे के पूरे उक्को समय पर उपलब्ध नहीं करश्ए गए । कई प्रकार की जैन कमीशन की सिटिंग्स हुई लेकिन वे दस्ता-वेज उपलब्ध नहीं कराए गए । जब यह बात हमने गृह मंत्री जी श्रीर प्रधान मंत्री जी के ध्यान में लाई तो हमें खशी है कि उन्होंने स्वयं इस बारे में दिलवस्पी ली ग्रौर 60 पाशियत प्रिविलेन्ड डाक्यमेंटस. 40 ग्रीपन डाक्पूनेंट्स ग्रीर 8 एवसा यटली प्रिविलेञ्ड डाक्युनेंटस जैन कसीशन के सामने प्रस्तुत किए ४ए । इतके निश्चित रूप से जैन कमीजन जिन बातों को ध्यान में रखते हुए बनाया गया है, वह अपने उद्देश्यों की पूर्ति कर सकेगा ऐसा हमें विश्वास है। यह बात में इसलिए कह रहा हूं कि जब महामहिम राष्ट्रपति जी कां भाषण होता है तो गत वर्ष की गति-विधियों का उसमें ब्यौरा प्रस्तुत करते हैं और ग्रागामी वर्ष की कायंयोजना हम प्रस्तुत करते हैं। हर वार छह माह का कायंकाल जैन कमीशन का रखा गया है। इस जैन कमीशन का कार्यकाल यानि ऐक्टेंशन ग्रभी तक सात वार बढ़ाया गया ग्रीर ग्रभी इसकी जो तिथि है, वह 31 ग्रमस्त 1995 है।

महोदया, मैं ग्रापके माध्यम से यह ग्राग्रह करना चाहंगा कि इस नियत समय में, इस निर्धारित समय में जैन कमीशन को पुरा-पुरा सायोग सरकार के द्वारा प्रदान किया जाएगा, ऐसा सरकार निर्णय लेगी ताकि ग्रगली वार, श्रगले वर्ष जब महामहित राष्ट्रपति जो अवना श्रीभभाषण प्रस्त्त करें तो हम यह पाएं कि उसका भी उन्लेख हो । महोदया, श्राज जरूरत **इस** बात की है कि हमारे देश में जब अराज-कता का, ग्रहणवर्षा का वातावरण ब्याप्त है, कटटरता और धर्मान्धता का वानावरण व्याप्त है तो हम विचार करें ग्रौर हम ऋपने कर्लब्य बोध को समझें। जिस बात की भ्रोर संकेत महार्याहम राज्याति जो ने किया है विपक्षी दल भी ग्रपने तौर तुरीकों में परिवर्तन करे और ग्रांस सोच में अपनी कार्पप्रमाली में, अपने क्रिशकल(यों में परिवर्तन करें और एक सकारात्मक भिका अपनाये । जैसा एक कविने कहा है ---

जरा सा तीर तशिक में हेरकेर करो,
तुम्हारे हाथ में कालर हो, आस्तीन नहीं
यह दुव्यंत त्यामी जी ने कहा है जो हवारे
भोपाल के हैं। आप विषक्ष में हैं किसी
भी जीज का शिरोध करने का आपको
हक है लेकिन सात्रात्नक पहन भी आपको
हम वोध का आभास कराती है।
अपको इप वात के लिए प्रेरित करती है
कि देश के नव-निर्माण में आपको एक
अहम भूमिता होनी चाहिए वरना और
ग्राने वाली पीढ़ी कहेगी कि जब रचना और
निर्माण का वक्ष था तज लोग मंदिर
और मस्जिद के विधाद में उलझे रहे, तब
लोग परस्पर एक दूसरे पर दोशारोपण
करते रहे. वैमनस्य का वातावरण बनाते

रहे । उस समय भिष्य की ग्रामे आने वाली पीढ़ी निश्चितरूप से हमें कभी सम्मान की दृष्टि से नहीं देखेगी।

महोदया, मुझे विश्वास है कि राष्ट्रपति जी ने अपने ऑभिभाषण के पैरा 2 में जो पिछले वर्ष की उनलिश्च पर ग्राशा दिखाई है उसको दृष्टिगत रखते हुए यह सरकार श्रपने दायित्यों का राष्ट्र हित में सही निवेहन करेगी ग्रीर घरेलू दवाबों, तनाबों के बावजूद हर कसौटी पर खरी उतरेगी, वयोंकि संकेत और शगुन दोनों शुभ हैं, ऐसी मेरी मान्यता है। मैं अपनी बात. महात्मा गांधी जी जो प्रपती प्रार्थना में रोज एक बात कहते थे, उससे समाप्त करना चाहुंगा-"सबको सन्मति दे भगवान"। हम ईश्वर से प्रार्थना करें कि वह हमें सन्मति देताकि राष्ट्रके नव निर्माण में हम अपनी भूमिका सही ग्रदाकर सकें। महोदया, नै गौरवाविता हूं कि महामहिम राष्ट्रपति जी के ग्रभिभाषण पर धन्यवाद का प्रस्ताव रखने का ग्रवसर मिला। मुझे बहुत श्राक्षा ही नहीं बल्कि दद विश्वास है कि हमारे सम्मानित सदस्य यद्यपि भ्रपने विचार तो प्रस्तुत करेंगे लेकिन वह हमारी गौरवमयी परम्परा का निवंहन करने हुए महामहिम राष्ट्रपति जी के अभिभाषण पर धन्यवाद के प्रस्ताव की सर्वसम्मित से पास्ति करेंगे । बहुत-बहुत धन्यवाद ।

THE DEPUTY CHAIRMAN: Shrimati Jayanthi Natarajan to second the Motion. .. (Interruptions)

You are clapping in advance because you don't want to clap with them afterwards?

SHRI SATISH AGARWAL: She is my neighbour. . . . (*Interruptions*)

THE DEPUTY CHAIRMAN: That means you are clapping out of fear. . . (Interruptions)

SHRI GURUDAS DAS GUPTA (West Bengal): Madam, we are appreciating the emerging women power.

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): We have emerged, Madam, I rise to support the Motion of Thanks on the President's Address.

In his Address, Rashtrapathi Ji has viewed the national scene with a justifiable sense of optimism. The President has said: "The optimism and self-assurance evident last year has been vindicated; the country has made the turnaround initiated by the new economic and other policies of the Government. The people have responded handsomely by reasserting their faith in social Stability. Democratic institutions and fundamental values such as the rule of law have been strengthened. Our country has improved its standing in the global community and now stands poised to become one of the rapidly growing economies of the world." This is what the Rashtrapati Ji has said.

The President's Address this year was remarkable and unique for a particular reason. The achievements of the past years and the tasks ahead of us in the coming years were not just merely fulfilment of electoral pledges of a party in power, not merely the exercise of gaining political advantage of narrow competitive populism, but it was the result of a far greater vision, a vision of India, a vision of the future, a vision of a truly international India where the people of this country can stand soulder to Shoulder with the biggest, the strongest and the most powerful democracies and economies in the world. It was the fulfilment of a national commitment. It was a major steps towards what India is going to be in the future, towards tapping the manpower, towards tapping the tremendous talent and potential that lie in this country, that have been kept under chains because of lack of progress in recent times.

From economic policies to agricultural policies, from communalism to seeking normal relations with Pakistan, from restoring the democratic process in Kashmir to encouraging trade with USA, the

President has rightly enunciated and reiterated India's time-honoured programmes and objectives.

Madam, I would like to make a special reference to Rashtrapati Ji's reference to communalism and to the Ayodhya which my colleague, Pachouri, has referred to in great detail. I do not want to tread on the same ground, hut I would like to begin what I have to say before this hon. House by adverting to it for a special reason. Fundamentalism and communalism, are the single greatest enemy of the civilised society today. It exposes our deep insecurity and reduces the otherwise cultured people to the lowest common denominator of narrow minded chauvinism and violence. In such a barbaric society it is the women who will be the worst affected. I! do not know how many of us have seriously considered this, but in all these years that I have been in Parliament, in the few years that I spent while working with the Human Rights Movement, one fact that has stood starkly out is this. It does not matter Which religion it is, it does not matter which class of society it is, it does not matter which cast we are referring to it is the women who are always the worst sufferers, and in a society where fundamentalism bears the lowest common denominator, where the most primitive urge-; of the society begin to surface, the people who are affected the most are women. I do not say this lightly. I say this for a reason. Even if you take the practice of Sati during the British time, when Lord William Bentinck abolished Sati, research has found that whenever there were economic constraints, whenever there were difficulties in society whenever people found that daily life was being threatened with some kind of difficulty, a kind of insecurity made them want to reassert an identity—perhaps the identity of a community, perhaps the identity of a caste. They began to find pride in chauvinistic attachment to either their region or to their caste or to their eommunutiy and women were considered the trophies, women were considered the chattels by this kind of narrow-minded people That is why in today's India when

our daily life is being threatened by various kinds of insecurity-our economic insecurity insecurities of day-to-day life, it is the women who become the immediate target. This is why when a yound girl from a particular caste marries a boy from a lower caste, the people of the village get together and hang her. This is what happened in Haryana recently. This is why when a giri belonging to the Hindu religion or to Islam marries a boy from another religion, immediately communal riots break out. The sense of toleranee that we have been fostering from Independence is, to my mind, rapidly geting. eroded. Again, what we fail to see while we are discussing at great length the effects of communalism and fundamentalism in. our society what we fail to see is, it is the women who are being harmed, it is the women who are being told that they should cover their heads with sarees or chunnis and go back inside. Every religion, no matter which it is, finally turns around and tells the women that their job is to stay at home and that they Should not go out. It is up to them to keep up the honour of the religion by staying at home, by not coming out, by not participating in the progress of the society. Madam, it is true that women will be the total sufferers, if fundamentalism and coninwunalism are allowed to go unchecked in our polity today.

Madam, personally speaking, I do not want to 30 into the details. I do not want to go into the history. I would like to apologise, if what I am going ta say causes offence to anybody. But it amazes me that anybody could emotionally get worked up so much. Many parties may resort to expression of genuine emotion, political expediency. We may resort to political expediency. The op. position parties may resort to political expediency. All of us may report to, from time to time, political expediency, 1 am not talking about that but about genuine emotion. I understand that religion is a very fundamentally emotional issue. History is replete with examples of how in the name of religion, wars

been fought, wars have been won, have lost, how people have have been wars killed, how societies have been been destroyed. I understand all that. But today's India, I for one fail to see how all this passion, outrage, excitement, murder, mayhem, killing, riots can be excited Over an issue like Ayodhya in the name of Ram. If alt this passion and excitement had been directed towards getting one man or one woman getting a job, towards getting one girl child educated, towards saving one female foetus from being killed as birth, if all this passion and enthusiasm and outrage had been directed to achieve one job for one human being in this country, then, it would have been well worth it. But it would like to say with great regret that the actual motivation of this kind of an outrage is, perhaps, a political motivation and to keep it at the political level is one thing. But today we have reached the Lakshman rekha, once we cross this rekha, the society would be destroyed. Madam, we have seen what has begun to happen, kind of fundamentalism, one kind of an outrage immediately breeds a reaction breeds a backlash, immediately breeds fundamentalism in another religion. Please see what has happened in the past. This House has witnessed scenes over uproarious what has happened in Maharashtra Today, Shri Suresh Pachouri has dealt with what Shri Bal Thickeray has said, at great length. We have been raising this issue in this House. Madam, he said that he was groud of Nathu Ram Godse. He said that Mahatma "Gandhi was not the Father of the Nation. He said that even though Mahatma Gandhi said he would die if the country was partitioned, vet the country was partitioned He said that only Maharastrians should live in Bombay. He has said so many things. that whatever he said could have been dismissed as the ravines of an insecure human being But today

that cannot be dismissed because he has also declared that he controls Government of the Maharashtra control. through a remote The Chief of Minister Maharashtra has tried his best to try and somehow dilute what Mr. Thackeray has said. But he was unable to do that either. I only want to refer to it for one reason and that is that it has now reached a stage when the "Gateway of India" which is at Bombay will have to be renamed as the "Get away from India". We have now reached stage that without entry permits, we cannot enter Bombay. If he thinks that we need entry permits to enter Bombay, then, it is wrong. After all Bombay belongs to all of us. Bombay belongs to the nation. Bombay doesn't belong to a single person. This is another example of destruction of the political fabric of any socity, total intolerance, intolerance of religion, intolerance of a caste, lerance of other regions. I do not Tamilians to want settle down in Maharashtra. I do not want people from Bengal to settle down in Maharashtra; and invite Maharashtrians from all over the country to come back and settle down in Maharashtra-This is the most unfortunate thing. I do not know if the new Government in Maharashtra wants to throw out belonging, to other States Indians from Msharashtra. But we on our port welcome Indians of all States to come and live in our State.

We de not want to send them away. This is an example of the destruction of our polity of the intolerance. This is certainly not a constructive way to begin to build the India of our dreams and the India of the future.

Madam, Mr. Suresh Pachouri has already dealt with it in great detail and I will not go. further than that on the point of what Rashtrapathiji has said about Ayodhya The main

Rashtrapathiji's Address, thrust of his unmistable message, is that the economic reforms and liberalisation are here to stay. Rashtrapa-And thiji was equally unequivocal that India's vast mass of underprivileged people will be the focus of Government's special and anxious attention. Rashtrapathiji's more significant statement, however, it that it is necessary to strengthen the confidence of the inventors in our economy and of the of our people country particularly, the most underprivileged, the most disadvantaged, sections of the society. Rashtrapathiji, if I may say so squarely respect, has put the issues into focus. Today, the agenda the country has to concentrate on is the economic agenda. Today, we either reform, pull up our socks, or perish attempts have been Unfortunately, made to politicise the economic re-This does not bode well for forms. our country; this does not bode well for our economy: because no longer can be afford the luxury of quibbiling, of talkim about it, of flingings invectives at each other, of politicising it. We have to pull up our socks or we perish.

For the last four years, the propaganda against the reforms has been as vigorous as the defence of the reforms has been weak and sporadic. Frankly, Madam, as far as the reforms are concerned, I do not see what we have to be apologetic about. Everybody knows that the reforms initiated in 1991 have made the country solvent once more. The country was on the brink of economic disaster, of economic collapse. These reforms have made the country solvent opce more. From 900 million dollars in June 1.991. our reserves have climbed to 19.5 billion dollars today. This has not nly given the country an economic enshion that it needs for an industrial take-off but it has also out pulitical sen erceigs. restoered ty despite claims to the contrary

But it is merely the legacy of the Government's achievement. It is not the actual achievement. A greater achievement was to set India squarely on the course of sustained and sustainable growth which promises not only a six-per cent growth-rate for some time, but also will totally wipe out the unemployment problem in the next 10—15 years.

But there is one crucial area that we have failed in a substantial way. This Government has Tailed to market the reforms. This Government has failed to make the people understand, the people of this country understand, how and why these reforms are necessary why these reforms are so necessary that unless we peforms we perish, in this crucial aspect, we have failed. And this is why the reforms have been caught in a mesh of false and disingenuous propaganda.

Today there are several misconceptions about the reforms. The first misconception is that the reforms are planning to laissezturning it from faire. It is true that the proposed reforms, in key aspects, are allowing a greater play for the market. It is true. But why? When bureaucrats have stranglehold on the economy, when bureaucrats have a stranglehold upon the industry, there is no way at all that industry can prosper or can flourish, therefore, the reforms have intended to refocus policy intervention and not to eliminate it. This is a very important concent. We have to refocus the policy intervention of Government. It is not that the Government is going to disappear from the picture: it is not that the Government is going to totally abdicate its resoonsibility and make way for a free-for-all. It is pone of those things. It is just that attention of the Government will be the refocussed on areas where it is actually required. The reforms are about appropriate intervention and not no 'intervention The whole idea is to take Government out of some areas where Government's presence is unnecessary and use Government's attention to concentrate

upon the areas where Government's attention is necessary and vital. There is no option but to completely dismantle the extensive framework of licensing, of regulations and ultimately, Madam, if this happens successfully, the picture that emerges before us is that the Government will be involved in the key areas, fiscal and monetary management education, public health, science and technology and trade management.

The second misconception about the reforms is that we are abandoning the poverty alleviation programmes growth that all these years the successive Governments at the Centre have concentrated upon. They have concentrated upon the alleviation of poverty of our rural areas and this Government is attempting to emphasise growth, growth of the economy, growth of industry and has decided to abandon the poverty alleviation altogether. Madam, nothing) could be farther than from the truth. They poverty alleviation and growth are not mutually exclusive. The only way to achieve poverty alleviation is by impacting upon growth. Proper growth and constructive growth is the only way by which poverty can be truly alleviated in this country. Madam, it is the failure to achieve growth and not emphasis on growth that has led to poverty. We did not emphasise growth sufficiently all these years. If we had done it, them we would have been much down on the road to poverty alleviation than we are today. Even our ability to finance the governmental support for anti-poverty programmed will cripple if there is no growth at all From Pandit ji's time, this has happened. There is no change.

Another misconception is that the Con. gress has completely discarded Pandit Ji's approach, the approach of our leaders, that has taken the coutry successfully so far ahead on the path of progress. This is not true. Even in Jandit Ji's time, growth was regarded as a way of impacting on poverty. Growth is not a trickledown approach. I have gone through several articles, I have read several critics saying that a trickle down approach is what we are aiming at and this will

never trickle down to the people who actually need it. This is an incorrect apprehension. What is being aggressively advocated today is not a trickle down approach. It is an aggressive strategy to pull up and not for benefits to trickle down. It is an aggressive strategy to pull up our economy, to Pull up our re. forms, to pull up our industry, to pull up export and to make India competitive in the world market because we cannot live like an ostrich. We cannot say that we will live like this, we will live in this particular way and do not care what happens to the rest of the world. We have to live with the rest of the world. We have to become a part of the world community and if we could not become a part of the world community, we have no choice but to compete on an international level in a market economy.

Madam, another misconception about reforms is of conditionally. Time and again, criticism has been levelled against the Government that the Government is succumbing to the pressure of the World Rank, to the IMP pressure that we become slaves of the Wold Bank or we become slaves of the IMF. Madam, to be honest. I do not understand this argument at all. If something is good for the country, if reasons and logic and the best of our economists suggest that this course of action is good for this country, I fail to see any reason why we should not pursue that course of action merely because it is the same thing that the World Bank or the IMF want. This is just a political game aimed at destabilising a successful Government. Madam, conditionally is irrelevant. The only object that Should be before our eyes and the only sincere criticism that can be directed against the Government is, if there is a genuine apprehension that this will be against the interest of the country, then it should be avoided. If these steps are actually good for the country, it is completely irrelevant who else has suggested the steps or if anybody else has suggested it. I think, it would be a shame for all of us to declare that a country like India, with a Society like ours, all of us. would not stand with our head held high because

we are capable of even being influenced by such observations made by the World Bank or the IMF. The need of the hour is, therefore, a clear and repeated affirmation of reforms with the greater momentum and speed for these reforms.

THE VICE-CHAIRMAN [SHRI SAT-ISH AGARWAL in the Chair].

Madam, an important aspect that like to touch upon would is that, if at all, there is a problem about these reforms, if at all, there is a fact that we have to consider very seriously, it is that even at the Central level, reforms are taking off very slowly Sir, the reforms should have taken off much faster than this. It is because of the illinformed criticism, it is because of the sustained, ill-informed opposition that the reforms have not been able to gather the momentum which they should have gathered by now in order to achieve the maximum benefits for the country. Sir, the hard truth is that even the initiatives taken by the Government at the Centre, have not been able to engulf important areas like the ports, roads, railways, water resource's, and the Pulic Distribution System. In all these areas the Government has not been able to intervene appropriately and effectively enough till today, and unless the key reforms are undertaken in all these areas, vital infra, structural areas like the ports, water resources and others, there is no way the Government can. be successful, there is no way the full benefits of those reforms will percolate down to us.

Sir, one important aspect on which I would like to dwell is that the economy of the country does not depend solely on the efforts of the Central Government alone. And an important reason why it has not been possible to see the full benefit of the reforms is that the States are hist not doing their bit. I mean, Sir. the States are just not doing enough. On the contrary, the States are undoing whatever success the Center has achieved in these economic reforms. Why in the areas in which the Centre has

succeeded in introducing transparency, delicensing, the State began to intervene and flog the reforms' process,—I say so with an example, Sir—I am going to read out to you in a moment. Take the! case of Tamil Nadu. I have an article written by an eminent economist who is Director-General of the National Council of Applied Economic Research: A clear message from the highest political powers in Tamil Nadu':

"That the State was respective and open. The investment was vital to place it once again on the forefront of industrialised States in India".

Prof. Rao said. Sir, this economist has further said:

'The industrialists were expressing concern about investing in the State mainly due to corruption at various levels, disinterest displayed at the policy-making level."

He, however, lauded the State bureaucracy as a good Civil Service, but contended that it was not given much of a free hand in deciding issues. He said:

"Moreover, the inadequate representation of officials from the State at the Union has also cost the State."

Sir, "an indicator of political in attention for attracting investment was the noticeable absence of Ministerial representation at various summits, meeting's of industrialists, as such forums were considered ideal to serve the State. The case of Tamil Nado was in conrast to the situation in other States like Andhra Pradesh, Karnataka or Haryana", he pointed out.

'Though the State is presently ranked fifth in the approval of foreign direct investment and fourth in the country in terms of market capitalisation, this was not due to the steps taken by the Government or the assurances given, but because of the inherent strength and the past richness of the State."

Sir, he said much more, but I do not want to go into that. Sir, I would refer to one more paragraph:

"Prof. Rao expressed concern over the decline in educational standards, especially at the university level in the States. Earlier Tamil Nadu offered the best of educational facilities, but now, the universities were a hollow facade. Political interference has resulted in a fall in educational standards and if the present trend is continued, its advantages in education, especially in engineering, would go to Karnataka".

be cautioned.

Sir, therefore, the quesion is What are the States doing? Sir, I have an editorial also from a major newspaper and I would just like your indulgence to refer to what it says:

"When the State Governments present their Annual Budgets, they will have to formulate new strategies for growth with a focus on infrastruc- tural facilities. More States have shown little inclination to launch administrative reforms, to cut red tape and corruption. More importantly, while the Centre has progressively dismantled the licence-permit quota regime, the State Governments have failed to streamline the bureaueracy and strengthen their infrastructure., Not many have launched schemes to improve irrigation and formulate policies for modernising agriculure; to help agrobased industries. Whether they have: the political will to undertake reforms matching with the Centre's economic liberalisation programme will only be known when the States present their Budgets."

Sir, the States have shown .1 noticeable tack of political will in truly implementing the course of the economic reforms. what the States are actually doing is

indulging in competitive populism. In one State after another growth has been abandoned and populism has been taken up in order to win elections. This is a very narrow-minded, myopic, short-sighted strategy for the future of this country. We have the prime example of Andhra Pradesh where the present Chief Minister announced a Rs. 2 a kg. rice scheme.

SHRI NILOTPAL BASU (West Bengal): Sir, T am on a point of order.

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): What do you want to say?

SHRI NILOTPAL BASU: Sir, she is discussing the role of the State Governments. We know that in a federal polity we have different political forces.

SHRIMATI JAYANTHI NATARA-JAN: Sir, what is the rule under which he is raising a point of order?

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): There is no point of order.

SHRIMATI JAYANTHI NATARAJAN: don't understand it.

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): Mrs. Natarajan, you continue and conclude.

SHRI G. SWAMINATHAN (Tamil Nadu): Sir, there is no intrest in *the House* unless somebody fights with Shrimati Jayanthi Natarajan.

SHRIMATI JAYANTHI NATARAJAN: Sir. we have the prime example of the State of Andhra Pradesh which T was resrring to In their election manifesto, the present Chief Minister of Andhra Prodesh announced a Rs. 2 a kg. rice scheme without any money in the treatresury. Today, ho is before the Centra! Government requesting for money. Whether, it was given or not. I do not know, But the fact remains that today the State of Andhra Pradesh has had to borrow

from a private company, Peerless, in order to finance the economy of the State in order to finance the Government of the State. This is the sorry situation to which we are driven when the leaders who should have been more responsible, begin to indulge in competitive populism instead of looking at the interests, at the progress, at the future progress, of the mation as a whole. Sir, the States, therefore, have to face some very hard options. If the economy of this country has to succeed, if our economy has to progress, if we are to go down on the path of progress and join the comity of nations with our heads held high, the only way to do it is the Centre and the State Governments working hand in hand, educating the people and expressing their concern about the disadvantaged people and working together to pull this nation out of the crisis into which it has fallen today.

Sir, I only want to say one or two things more about the reforms. Having said all this about the immense importance of the reforms, about the tremendous job that this Government headed by Shri P. V. Narasimha Rao has done in placing the economic reforms squarely on the agenda of the nation as opposed to resorting to a narrow political agenda, I would like to use this opportunity to voice my concern and to say that, while we have done all this, while the Government is aware that the economic reforms have to be speedily implemented, we should also be equally aware that there is a vast mass of under privileged and disadvantaged people in this country and that we have to turn our attention to these people also.

Sir, much has been said about a human face, about a human facade to the reforms. I don't like to use the word 'facade' because it is not a question of facade. It is not merely a cosmetic finish upon the reforms. But I am deeply concerned about the actual impact of reforms. Where is it going to hit? Who are really going to benefit from these reforms? Is the attention in this country going to be diverted from what many of us feel are vital areas of social security to other areas which are not as important to the lowest

Indians to the poorest and the most disadvantaged Indians. Therefore, it is not a facade. It has to be a way of life. Whan we talk about the economic reforms, when people just get up and talk in a glib manner about the economic reforms, the reason why I feel slightly at sea is, the reforms are essentially macro-economic level policies. They relate to dismantling controls. They re\* 'ate to globalisation. They relate to free entry of foreign technology and investment in power, petroleum and telecom sctors. They relate to the reforms of the financial sector, to its development, restructuring, and integration with the world market and finally, transparency and discipline in the fiscal system. This cannot possibly have a human face. These are matters of policy. These are matters of Government policy on which only the Government can take a decision. It is a matter of direction. It is a matter of ideology. This cannot have a human face. What we are really talking, however, is of Government intervention in crucial sectors that affect the life of people. What we are seriously concerned with is that attention to these macro economic details should not take away Government's intervention wherever it is badly needed is. sorely needed. In vital sectors like education, like health, like the public Distribution System, like the IRDP, like the minimum needs programme, Government's intervention, Government's anxious attention is very much needed. The most sensible and the most practical way of implementing the reforms would be by concentrating sideby side, on these sectors as well Sir, over the years, all these programmes have been reviewed by both official and nonofficial agencies. What has emerged from these reports is that there is deficiency and leakage in all Government interventions like the IRDP, like the PDS and • like the minimum needs programme. Sir, as early as 1987, our then Prime Minister, our beloved leader, Shri Rajiv Gandhi, pointed out that only 15 per cent of the benefit meant to help the most disadvantaged people actually reached the target beneficiary. More than 85 per cent of these funds are squandered

away in the name of institutional expenses, administrative expenses, in. salaries aad in whatever way the State Govrnments divert them to. Time and again, Members of Parliament, elected representativs belonging to this House and the other House, have screamed themselves hoarse that State Governments are divert-. ing into other fields funds which the Central Government had granted for IRDP and for Jawahar Rozgar Yojana. Allegations have been made, I do not know if they are true, that even in Bihar, at some time, all these funds were being used to pay salaries of Government employees. Sir, therefore, our hon. Shri Rajiv Gandhi, our late revered leader, tried to introduce power to the people, tried to introduce grassroot democracy in the country by revitalising the Panchayati Raj institution. This Mahatma Gandhi's dream. His dream of power to the people, his dream of three tiers of Pan:hayat, of local administration where the people of every village, of every ward would have the right to decide the programmes that they wanted, would decide what they wanted to build, what they wanted to achieve, a dream where one-third of the seats were reserved for women, for the Scheduled Castes and the Scheduled Tribes so as to finally empower them because politcal empowerment is something which they cannot possibly dream of unless the Government intervenes and helps them to get it. We all know, many of us were Members here, that for reasons best known to themselves, my friends in the Opposition in those days voted against this Bill.

Later, Sir, our Prime Minister, Shri Narasimha Rao brought back the dream of Shri Rajiv Gandhi and of Mahatma Gandhi. The Panchayati Raj institution has become a law. But what is the effectiveness of the Central Government, I ask myself and T would like to ask the Government. Sir, the law was passed two years ago. The Constitution 73rd and 74th amendment Bills were passed two years ago, exactly two years ago yesterday. The requirement in these Bills was that within a period of one year, as soon as may be possible, all. the State

Governments would have to enact legislations to fall in sine with the Constitutional amendments. All the State Governments did it with the sole exception of the Government of Tamil Nadu. It did it on the last possible day. It enacted the Panchayati Raj legislation on the 23rd of April, 1994. The AIADMK party which, is represented by Mr. Swaminathan and my other friends over here and the DMK party were the only parties which had voted against the Panchayati Raj legislation, for reasons again best known to themsslves which, I am sure, they will dwell upon when they speak. They voted against the Constitutional amendments. I do not know why an amendment which was pro-poor in my opinion, an amendment which was meant to take power to the people of this country, to take power to the grassroot levels, they voted against it and in total consonance with their action in the Parliament, they also did not bring about, did not enact the required legislation. It was mandatory to enact it within one year. Finally, because they had no choice under the Constitution, they epacted a legislation on the last possible day. And now the Panchayati Rai Act of Tamil Nadu also is in force. Sir, almost one year has passed and no rules have been framed under the Act. A State Election Commissioner for Panchayati elections has been appointed. He was functioning from a single room for many months. It is only now that he has gone into an office. Sir, the work of revising the electoral rolls has not even begun. The work of delimiting the constituencies has not yet began. Actualy, the State Government has not even made, a remiest to the State Election Commissioner who cannot begin to do this work unless a request is made. In any case, the Government is not bothered to frame the rules under which these elections are to be held. One year has pone. Sir, in October. 1994... (Interruptions).

SHRI V. RAJAN CHELLAPPA (Tamil Nadu): The State Election Commissioner has gone on tour,,..(Interruptions). Action has already been taken... (Interruptions).

SHRIMATI JAYANTHI NATARA-JAN: Have the rules been framed?

SHRI S. MUTHU MANI (Tamil Nadu): Yes... (Interruptions).

SHRIMATI JAYANTHI NATRA-JAN: The rules have not been framed... (*Interruptions*).

SHRI V. RAJAN CHELLAPPA: Our Chief Minister has already announced in the Legislative Assembly that everything is ready, that the Government of Tamil Nadu is ready to hold the elections... (Interruptions).

SHRIMATI JAYANTHI NATARA-JAN: That is what I am telling you... (Interruptions) I am asking you to hold the elections... (Interruptions).

SHRI S. MUTHU MANI: Sir, even after knowing the facts, she is deliberately blaming the Tamil Nadu Chief Minister... (Interruptions).

SHRIMATI JAYANTHI NATARA-JAN: I am not here to defend your Chief Minister. I am here to speak on behalf of the Congress Party... (*Interruptions*).

SHRI S. MUTHU MANI: You make charge against the Tamil Nadu Election Commissioner. You only defend your Prime Minister.

SHRIMATI JAYANTHI NATARA-JAN: That is what I am doing. I am defending my Prime Minister... (Interruptions).

SHRI G. SWAMINATHAN: Our Chief Minister has already stated in the Assembly that the election will be held by July-

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): Mrs. Natarajan, don't Join issues with them.

SHRIMATI JAYANTHI NATARA-JAN: No, Sir. I cannot understand their interventions... (*Interruptions*).

SHRI V. RAJAN CHALLAPPA: You always make allegations against our Chief Minister.

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): Mrs. Natarajan, you said that the rules had not been framed. They are saying that the rules have been framed and that it has been announced in the Assembly.

SHRIMATI JAYANTHI NATARA-JAN: Sir, they do not even know whether the rules have been framed.. (*Interruptions*).

SHRI G. SWAMINATHAN: The Tamil Nadu Chief Minister has already announced in the Assembly that the elections will be held by July.

SHRIMATI JAYANTHI NATARA-JAN: Sir, since you have permitted him to refer to the Assembly, in the same Assembly, the Minister for Local Administration has said that neither in the Constitutional Amendment nor in the Pandhayati Raj Legislation enacted by the State has any time frame been given. They have amended the Panchayati Raj legislation which they themselves, passed, in order to extend the term of the special officers till December, 1995. Even if they begin the work today there is no way that they can hold the elections by July because they have not delimited the constituencies. Sir, there is a limit to falsehood and sycophancy in this House. At least they must be aware of the facts. There is no way that they can hold the elections until December.. (Interruptions).

SHRI G. SWAMINATHAN: Madam, this is not Tamil Nadu Assembly. She cannot discuss it here.. (Interruptions).

श्री जनेश्वर मिश्र (उत्तर प्रदेश) :
साइकोफेंसी तो ग्रसंसतीय है सर ।....
(व्यवधान)...साइकोफेंसी पर ये इतना
बोलेंगी ग्रीर उसकी डिफेंड करेंगी.....
(व्यवधान).... ग्रगर ये साइकोफेंसी इन
लोगों के लिए कहती हैं चीफ मिनिस्टर
के लिए इस्तेमाल करती है तो वहीं
साइकोफेंसी अपने प्राइम-मिनिस्टर के लिए
इस्तेमाल करें । .... (व्यवधान) ।

SHRI G. SWAMINATHAN: The lady speaks as if there is no sycophancy in the Congress party, as if there is sycophancy in Tamil Nadu alone.

THE -VICE-CHAIRMAN (SHRI SATISH AGARWAL): Yes, Mr. Swaminathan, let her conclude her speech... (Interruptions)

SHRI G. SWAMINATHAN: Sir, she should not use strong words like sycophancy and all that. Sycophancy is there in the Congress also. Why should she accuse the State Government? The Tamil Nadu Chief Minister has already stated that the elections will be held by Mrs. Jayanthi Natarajan creates July. problems. This is not Tamil Nadu Assembly where we can reply. I cannot reply on behalf of my Government, The point is, we are sincere. We want to hold the elections. If v,e have got the term of the officers extended until December, it is only as an abundant caution that we have done it. We have all intentions to hold the elections in July And it has been announced in the Assembly. She may not believe "They have not done She says: this and they have not done that." Nei-I nor any member of our party ther can reply on behalf of the Tamil Nadu Chief Minister.

SHRIMATI JAYANTHI NATARA-JAN: I have a reason for saying it. I am not making a political speech. I tell. you the reason why I am referring to it,

THE ., VICE-CHAIRMAN (SHRI SATSH AGARWAL): This problem cannot be resolved here.

SHRIMATI JAYANTHI . NATARA-JAN: Mr. Swaminathan has already intervened, and he has made his position clear. Let me explain to you why I am referring to it. I am not doing it for any narrow political gain. He says that they are going to hold the elections by July.. We all know that the local self-Government Ministers' meeting was held in Delhi

in October, 1994 wherein the Committee of the Local Seif-Government Ministers adopted a Resolution stating that the Panchayati Raj elections in all the States would either be announced or be completed before 24th of April, 1995. This is the reason why I am very anxious about the State. But my friends on the other side seem to thing chat because they are running the Government there, they have a monopoly. (Interrruptions).

SHRI G. SWAMINATHAN: Sir, the Prime Minister has stated that funds will continue to be released irrespective of the fact whether the Panchayat elections have been held or not. This was the announcement made by the Prime Minister. The Prime Minister has already harified the matter ..(Interruptions).

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): The funds will not be held back only on account of non-holding of panchayat elections.

SHRI G. SWAMINATHAN: The Central Government has not withheld the release of funds. (*Interruptions*) ..

SHRI S. MUTHU MANI: First you try to conduct elections in Kashmir.. (interruptions)

SHRIMATI JAYANTHI NATARA-JAN: Sir, we are celebrating the silver' jubilee of the Madras Corporation, after 25 years of its existence, without a Commissioner. I don't know what my hon, friends on the other side are saying.

## श्री महेश्वर सिंह : हिमाचल का भी बता दीजिए ।

SHRIMATI JAYANTHI NATARA-JAN: You talk about Himachal Pradesh when your turn comes. I am elected from Tamil Nadu. I have a right to talk about Tamil Nadu... (Interruptions).

SHRI G. SWAMINATHAN: Elections to Panchayat institutions are not conducted in many Congress party—ruled

States. In many States ruled by the Congress party, elections to the Panchayat institutions are not conducted i can give you many examples of the States ruled by the Congress party where elections are not held.

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): You please conclude in five minutes.

JAYANTHI SHRIMATI NATARA-JAN: Perhaps, Mr. Swaminathan is not aware—he has not read the news item properly, but we have read it properly that the hon. Prime Minister has intervened on his own. The Chief Minister replied in the State Assembly that she had never made any request to the hon. Prime Minister. The hon. Prime Minister is more concerned about the State than its own Chief Minister. That is why he intervened on his own because the Chief Minister denied that she made a request to him. He intervened on his own and for the last quarter of 1994, an amount of Rs. 130 crores was released. Now I am talking about the Rs. 315 crores which are due for 1995-96 which will not be forthcoming from the Central Government unless these elections are held

SHRI G. SWAMINATHAN: It is because we have taken a decision that we will not support the Congress Government at the Centre. Most probably they are trying not to release the funds because of the recent decision we have taken not to support them. The issue Should not be politically motivated. The hod. Prime Minister promised that funds would be released. Don't try to make use of these developments for stopping the funds to the poor people.

SHRIMATI JAYANTHI NATARA-JAN: They don't hold the elections for the poor people for 25 years and they are talking about stoppage of funds. What is this?

SHRI VIREN J. SHAH (Maharashtra): Mr. Vice-Chairman, I think she is speaking on the Motion of Thanks *to* the

President's Address. We have digressed from this to Tamil Nadu. I think she has to come back to the track.

SHRIMATI JAYANTHI NATARA-JAN: Mr. Viren J. Shah, I am elected from the State of Tamil Nadu. I owl\* a duty to the State of Tamil Nadu, to the people of Tamil Nadu to defend its interests.

SHRI VIREN J. SHAH: I am sorry to say that the President's Address concerns the whole nation.

SHRIMATI JAYANTHI NATARA-JAN: But I have a duty to speak about my State. I am standing here to represent the people of Tamil Nadu and it is my duty to speak for them.

SHRI VIREN J. SHAH: With due apology to you, I request you to confine yourself to the Motion of Thanks. Otherwise, if will be degenerated into an argument between the Members of the Tamil Naud and others. I am sure there are many other things to be said.

SHRIMATI JAYANTHI NATARA-JAN: Then, you please tell your friends not to interrupt me.

SHRI VIREN J. SHAH: Are they not your friends?

SHRI G. SWAMINATHAN: Mr. Vice-Chairman, she provokes the Members in such a manner that they will be constrained to intervene.

THE VICECHAIRMAN (SHRI SATISH AGARWAL): Mrs. Natarajan, kindly conclude now.

SHRIMATI JAYANTHI NATARA-JAN: I would only require three or Tour minutes. Please don't take into account the interruptions. I am, after all, the second speaker from the Congress party.

THE VICE-CHAIRMAN (SHRI SA-TISH AGARWAL): The Chair is not responsible for the interruptions. 1 request the hon. Members not to intemiput her. She will be concluding her speech in two or three minutes. If the Central Government is determined to see that elections to the Panchayati Raj institutions are held Immediately, effective action on the part of the Central Government is catted for. As Mr. Swaminathan pointed out it is not a political issue. I plead with the Prime Minister not to stand on formalities, but to please release the funds for the people of the State, whether or not elections are held because the people of Tamil Nadu should not be made the victims for the lack of political will on the part of the present Government of Tamil Nadu.

**SHRIMATI** JAYANTHI NATARA-JAN But, Sir, if the Prime Minister feels hamstrung and inhibited by the Constitutional provisions, if Constitution and the intended spirit of the 73rd and 74th Amendments pertaining to Panchavati Rai go against this and if in the spirit of the "Amendments, the funds cannot 'released to those States which have the Panchayat not held electionsand it is only one State in the country, the State of Tamil Nadu then, I would call upon the Prime Minister to take action, as he may be advised under the Constitution under cle 261 and 262, under which he can take action against a State Government for not complying with the provisions of the Constitutional amendments. I would call upon the Prima Minister to take action... (Interruptions).

SHRI G. SWAMINATHAN: What is the action that you are going to take (*Interruptions*).

SHRIMATI JAYANTHI NATARA-JAN: What is this, Sir? I am not. .... (*Interruptions*).

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): Mr. Swaminathan, please.. (Interruptions). Mr. Swaminathan . .(Interruptions).

SHRI G. SWAMINATHAN: sir, she is quoting some law,. (Interruptions).

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): She is refering to Articles 261 and 262 and not to Article 356. Please take your seat. (Interruptions).

SHRIMATI JAYANTHI NATARA-JAN: Sir, you cannot permit him to do this. (Interruptions). I am sorry, Sir. I am not here to answer them. They may have to be answered somewhere else, but not here. (Interruptions).

SHRI G. SWAMINATHAN: It is because you are quoting certain sections— (Interruptions).

SHRIMATT JAYANTHI NATARA-JAN: I am not yielding and I am not listening to you ----- (Interruptions) -

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): Mr. Swaminathan, please take your seat.

SHRIMATI JAYANTHI NATARA-JAN: Sir, therefore, I would make this appeal to the Prime Minister to take action as he may be advised to Planning Commis-Even the sion has taken a serious note of the siphoning off of funds which are meant for rural employment programmes in various States. There is also a serious problem of identifying the right beneficiaries for the IRDP and for ensuring that credit is available for feasible income-generating projects.

Then, here is the most important point arid this is about the Public Distribution System. Sir the Public

Distribution System in the country is actually not functioning at all in an effective way to reach the right beneficiaries. The Public Distribution System has an urban-affluent orientation, supplying essential oils, cereals, and wheat to affluent urban areas. In the rural areas, there hardly any Public Distribution Svs-Therefore. tem functioning. Sir. this has to be examined on a priority basis. Sir. food security implies "access to adequate quantity and requisite quality of food to each house, hold at all times". This is the goal that this country has to work towards. It is a matter of great shame for every Indian that 63 per cent of the children in the country suffer from malnutrition. However, we must say that the Central Government has introduced programmes like the IRDP and the rural employment programmes which have had a tremendous impact on alleviating starvation and has not been as much as we really mal-nutrition. However, the impact wished to see. But, still, the impact is there. Therefore, I request the Central . Government to concentrate upon these areas to prevent leakages and to see that the benefits reach the right people so that it can have an overall impact that the planners had actually desired while first introducing and then implementing these programmes. I will just mention them.

Education is a vital area of human resource development where the Government has to concentrate on. Then, economic reforms. No economic reforms. It is a matter of shame to us that most of the investment that the Govternment has been doing, has been in the field of higher education. Pri. mary education has been woefully neglected in its proper development. Primary education is a vital sector. The phen menon of dropouts in the age grout of 5--15 has almost been institutipnalised. If we have

outs in the age-group of 5—15, theft the purpose of education itself in the country would be completely meaningless. Education and literacy is not a luxury here. It is a matter of empowerment of the poor people. Unless there is literacy, unless there is education, there is no way by which people can pull themselves out of the vicious circle of deprivation and poverty. Sir, only 39 per cent Indians are literate. In rural areas, it is about 30 per cent.

This is a sorry state of affairs for al" country like India and the Government has to concentrate on it. Among women the literacy levels are even lower. They are quite pathetic and we have to concentrate on these I would like to quote a UNICEF Report which says: "In the long term, almost every other aspect of progress, from nutrition to family planning; from child health to womens rights, is profoundly anected by whether or not a nation educates its girls"

One more field that F would like the Government to concentrate upon these fields of family health. As compared to China and Sri Lanka, India's performance in this field is very poor. Their material morality rate 3.5 per thousand. They are a long behind the industrialised countries whose rate is only 0.24. Again, in family health, just like in educaand public distribution system, there is an urban bias. Also, Sir, the deteriorating environment over the country has caused great the health of rural difficulties women who have to treak long tances to fetch fuel and drinking So, this deteriorating environment has also affected the Health of the women of this country.

Sir, finally, I would like to say that the way in which the structural adjustment programmes are being evolved, viable as they ate, necewary as

they are, for the growth of this coun. try, there is an apprehension, probably a justified apprehension in many sectors, that women will be the worst sufferers because of the problems of the structural adjustment program, particularly reduction of ployment opportunities, the exclusion of women workers in the pro. duction process, because there will be a reduction in wages for women and it will cause a fall in the number of women workers in times to come. Sir, steps will have to be taken to see that these structural programmes do hit the women workers who have come through with great difficulty to ioin the labour force of this country, Sir, with that, I would like to second the motion of Thanks on the President's Address. Thank you.

## SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh): Sir, I beg to move:

35. That at the end of the Motion, the following be *added*, namely:—

out regret that the Address does not mention anything about the intention of Government to bring about comprehensive amendments in the electoral laws."

36. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention anything to eradicate the backwardness of Uttar Pradesh."

37. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention anything about mitigating discontent prevailing amongst the people of Uttarakhahd due to extreme poverty and backwardness nor about formation of a separate state of Uttarakhand." 38. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention anything about removing discontent prevailing amongst the peasants and the steps Proposed to be taken by Government in order to provide them remunerative prices of their produce."

39. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention anything about bringing improvement in the condition of tribals residing in Mirzapur and Meja-Bara Tehsil, Allahabad (Uttar Pradesh)."

40. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention anything to eliminate unemployment amongst educated and uneducated youths in the country."

41. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention anything about solving the housing problem and providing dwelling units to the shelterless people."

42. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention anything about improving the situation in backward regions of the country."

43. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention anything about controlling the prices of essential commodities and containing steep rise in the cost of living." 44. That at the *end* of the Motion, the following be *added*, nanfely:—

"but regret that the Address does not mention anything about concrete steps to be taken by Govtrnment in order to stop barbaric atrocities on the Scheduled' Castes and the Weaker Sections."

45. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention anything about any plan to do away with the custom of manual scavenging."

46. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention anything about providing uninterrupted supply of power to the peasants."

47. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the reforms to be made in the working of the nationalised banks."

48. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about any programme for implementation of Assam accord."

49. That at the *end* of the Motion the following be *added*, nately:—

"but regret that the Address, does not mention about any concrete step to be taken to check the communal tendencies and tension." 50. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention anything to incor porate the 'Right to Work' as a fundamental right in the Constitution"

51. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the provision of unemployment allowance to the unemployed persons."

52. That at the *end* of the Motion the following be *added*, namely:—

"but regret that the Address doe? not mention anything about the land reforms"

53. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about any scheme to improve the standard of living of the agricultural labourers and the landless people."

, 54. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about any scheme to stop the misuse of the Doordarshan and the all India Radio by the ruling party to serve its purposes"

55. That at the *end* of the Motionthe following be *added*, namely:—

"but regret that the Address does not mention about any, timebound programme to improve the condition of the people living below the poverty line." 56. That at the *end* of the Motion, the following be *added*, namely:—

but regret that the Address does not mention about any effective time-bound programme to check the losses being incurred due to floods, excessive rainfall and droughts every year."

57. That at the *end* of the Motion the following be *added*, namely:—

"but regret that the Address does to not mention about the steps proposed to be taken to improve and modernise the Bamroli airport at Allahabad in ... Uttar Pradesh.",

58. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the implementation of Punjab Accord (Rajiv-Longowal Accord)."

59. That at the *end* of the Motion ther following be *added*, namely:—

"but regret that the Address does not mention about the proposed to be taken by Government In order to the acute drinking water in various regions of country

- 60. That at the *end* of the Motion, the following be *added*, namely:—
  - ... "hut regret that the Address does not mention about the necessity
  - « of checking the migration of villagers from rural areas to urban areas in search of employment."
- 61. That at the *end* of the Motion, the following be *added*, namely:—

but regret that the Address does not mention about the steps to be taken to check the unabated mushrooming of slums in the urban areas." 62. That\* at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address docs not mention about any scheme to check the exhibition of obscene, indecent and sex depicting posters at public places."

63. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about any plan to end the use of English, which is a symbol of colonialism and a foreign language in the official work in the country."

64. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about any plan to retrieve the unauthorisedly occupied Indian territory from China: and implementation of

. the Resolution of 1962, passed steps by Parliament."

the

solve .65.. That at the *end* of the Motion, cri the following be *added*, namely:—
the

"but regret that the Address does not mention about any timebound plan to eradicate dowry system."

-66. That at the *end* of the Motion, the following be *added*, namely:--

"but regret that the Address does not mention about any plan to "revamp the sick-industries."

67. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the "Address" does not mention about any plan to improve the conditions of Central Government pensioners." 68. That at the *end* of the Motion-the following be *added*, namely:—

"but regret that the Address does not mention about any plan to provide adequate compensation to farmers for the land acquired from them."

69. That at the *end* of the Motion, the following be *added*, namely:—

but regret that the Address does not mention about the resentment arising out of procedural lacunae in the appointment of the Governors of States."

70. That at the *end* of the Motion. the following be *added*, namely:—

"but regret that the Address does not mention about the need to check the profligacy of Government."

71. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about any plan to provide cheap and speedy justice to common man."

72. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the"Address does not mention about the need to fix the maximum limits of the income and expenditure."

73. That at the *end* of the Motion, the following, be *added*, namely:—

"but regret that the Address does not mention about the failure of Government to eradicate corruption prevailing at higher levels and the lack of will power in Government to do so and to appoint Lok Pal."

74. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does

not mention about the continuously increasing liability of the Government regarding the payment of foreign debts."

75. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the failure of Government to unearth black money and the amounts deposited in foreign banks by Indian and to punish the guilty."

76. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention about the demand for according the status of industry to agriculture."

77. That at the *end* of the Motion, the following be *added*, namely:—

but regret that the Address does not mention about any positive steps to be taken regarding inflation, unemployment and agriculture except for certain stereotyped phrases and platitudes."

78. That at the *end* off the Motion, the following be *added*, namely:—

"but regref that the Address does not mention about any steps" to be taken to check the activities of communal and chauvinistic forces which are posing threats to the secularism . of the country."

79. That at the *end* of the Motion, the following be *added*, namely:— .

"but regret that the Address does not mention about any concrete steps to be taken by the Government to solve the problems of Jammu & Kashmir." 80. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to give an assurance to the effect that Government will not misuse the provisions of Article 356 of the Constitution as has been done for the last many years in the country."

81. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about effective measures proposed to be taken to bring down the prices, particularly of consumer goods for providing relief to the commion man."

82. That at the *end* of the Motion, following *be added*, namely:—

"but regret that the Address does not mention about any action to be taken to punish the persons involved in the, security

.83. That at the *end* of the Motion the following be *added*, namely:—

"but regret that the Address does not mention about the steps to he. taken by Government to eradicate illiteracy fully from the country."

84 That at the *end* of the Motion, the following be *added*, namely:—

"but regret that, the Address fails to mention, any scheme to provide compulsory and, free education to all boys/girls below the age of 14 years."

85. That at the *end* of the Motion, the following be *added*, namely:—.

but regret that the Address fails to mention any scheme to eradi--cafe child' labour from the country Indesti is statmet. 86. That at the *end* of the Motion. the following be *added*, namely:—

"but regret that the Address does not mention about any concrete step to be taken to check the adulteration of foodgrains."

. SHRIMATI CHANDRA KALA PANDEY (West Bengal): Sir, I beg to move:

125. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about giving unemployment allowance"

126. That at the *end* of the Motion-the following be *added*, namely:—

"but regret that there is no mention in the Address about inclusion of 'the.""Right of Work' as fundamental right in the Constitution of India."

127. That at the *end* of the Motion, the following be *added*, namely:—

that "but regret there is about mention in the Address providing alternative employment to the workers rendered unemployed due to closure of sick, industries."

128. That at the *end* of the Motion, the following be *added*, namely:—

"but regret iter there is no mention in the Address about adverse impact of Drug Policy on 'health for all' programme"

129. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the sale of unproven contraceptives by multinational which is harmful for women health" 130. That at the *end* of the Motion, the following be *added*, namely:—.

"but regret that there is no mention in the Address about the need for laying a gas pipe line in West Bengal."

131. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about allocation of funds for exploration of oil and gas in West Bengal."

132. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the pending projects in West Bengal."

133. That at the *end* of the Motion, the following be *added*, nameiy:—

"but regret that there is no mention in the Address about the improvement of transport and communication system of Eastern and North-East States."

134. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention about the failure of the government to allot more funds for completion of railway projects and take up. guage conversion in West Bengal."

135: That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the need to re-open closed fertiliser units and carry-out modernisation programme to boost production and thereby reduce import.

136.-That at the end of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about huge import off fertiliser."

SHRI DIPANKAR MUKHERJEE (West Bengal): Sir I beg. to move:

137. That at the end of the Motion, the following-be *added*, nameiy:—

"but regret that .there is no men tion in the Address about indecision in reviving HFC and FCI plants inspite of Standing Committee recommendations."

138. That at the *end* of the Motion, the following be added, nameiy:—

"but regret that there is Address about mention in the zonal imbalance in fertiliser production created through under capacity utilisation/nonof FCI running HFC and plants."

139. That at the *end* of the Motion, the following, be *added*, *namely:*—

"but regret that there is no mention in the Address, about the fact that nutrient balance in soil had sharply deteriorated since decontrol of nitrophosphate and potassic fertilisers."

140. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address that investible surplus in public sector and cooperative sector is not being utilised through merger of sick public sector fertiliser units with healthy companies to meet the demand of fertilisers within the country."

141. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about revival of sick public sector units as per a time bound schedule."

142. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is *no* mention in the Address that indigenous capital goods industry is facing a major crisis because of government's policy."

143. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the crisis in wagon manufacturing industries in West Bengal."

144. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about the setting up of gas based power stations and industries in Tripura."

145. That at the end of the Motion, the following be added, namely:—

"but regret that there is no mention in the Address about the revision of rate of royalty on coal."

146. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about delayed payment and non-payment of salaries and wages to employees of sick Public Sector Undertakings."

147. That at the *end* of the motion, the following be *added*, namely—

"but regret that there is no mention in the Address about

the failure of the government to deposit statutory dues like P.F. and E.S.I, for the sick Public Sector Undertakings."

SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh): Sir, I beg to move:

148. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the steps Government propose to take to tackle the fast deteriorating law and order situation in Jammu *a* Kashmir in the wake of series of bomb blasts in Jammu during the Republic Day celebration in last January."

149. That at the *end* of the motion, the following be *added*, namely:—

but regret that the Address does not mention about the plight of Kashmiri migrants and the measures Government propose to take to rehabilitate them."

150. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the measures Government intend to take to meet challenge posed by the growing insurgency in the North-Eastern States."

*151.* That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not *mention about the* steps Government proopse to take to control the prices of essential commodities and to check the steep increase in the cost of living."

152. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does

not mention about the measures Government intend to take to bring down the rising inflation rate."

153. That at the *end* of the motion the following be *added*, namely:—

"but regret that the Address does not mention about the Government's plan to tackle the rampant corruption in administration."

154. That at the *end* of the motion, the following be *added*, namely.—

'but regret that the Address does not mention about the Government's action plan and issuance of directions to State Government to check the migration of rural population to urban areas."

155. That at the end of the motion, the following be *added*, namely:—

"but regret that the Address does not mention as to what effective steps Government have taken or propose to take to trace the end-use of the securities scam money."

156. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the Government's determination to tackle the growing menace of ISI (of Pakistan) activities in India."

157. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about Government's plan to flush out foreign mercenaries operating in Jammu & Kashmir and other parts of the country." 158. That at the *end* of the motion, the following be *added*, nameiy:—

"but regret that the Address does not mention any time bound plan for solving the ever-growing unemployment problem and to provide employment opportunities to unemployed youths of the country."

159. That at the end of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the steps Government propose to take to remove discontentment prevailing amongst the farmers by providing them remunerative prices for their agricultural produce."

160. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does not mention about the steps Government propose to take to stop effectively the spread of Punjab militants' tentacles in other States."

161. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address does mention about the Government's directive to all State Governments with a view to stop atrocities on Harijan/women/ tribals."

162. That at the *end* of the motion-the following be *added*, namely:—

"but regret that the Address not mention about the guards Government have taken economic against the uncertainty and other short comings that may arise in the wake of Government's economic reform policy."

163. hat at the end of the motion, the following be added, namely:-

> "but regret that the Address does not mention the steps Government propose to take to curb the unproductive expenditure."

164. That at the *end* of the motion, the following be added, namely:-

> "but regret that the Address does not mention the steps Government intend to take to check the declining tax revenue."

165. That at the *end* of the motion, the following be added, namely:—

> "but regret that the Address does not mention the steps Government have taken to preserve the interests of the nation in World Trade Organisation."

166. That at the *end* of the motion, the following be added, namely:-

> "but regret that the Address does not mention as to what concrete measures Government have taken export of manufor promoting factured goods."

167. That at the *end* of the motion, the following be added, namely:-

> "but regret that Address does not mention about the steps Government have taken to safeguard the interest of the weaker sections of the in the country wake the new economic of policy."

168. That at the end of the motion, the following be added, namely:-

> "but regret that Address does not mention about Government's plan to improve P.D.S, working in such a way to insure proper relief to poor and middle class."

169. That at the end, of the motion, the following be added, namely:-

"but regret that Address does not

about mention Government's action plan to meet the threat to our security because of the expanding Pakistani military nuclear programme."

170. That at the end of the motion, the following be added, namely:-

> "but regret that Address does not mention as to what steps Government have taken to check KLF activities outside the Punjab like in Rajasthan."

171. That at the end of the motion, the following be added, namely:-

> "but regret that Address does not mention about the necessary safeguards required before schemes for privatisation of education and health sectors are introduced."

172. That at the *end* of the motion, the following be added, namely:-

> "but regret that Address does not mention the steps Government have taken to check the smuggling of arms into Kashmir from Pakistan."

173. That at the *end* of the motion, the following be added, namely:-

> "but regret that Address does not mention about the electoral reforms and other effective steps Government propose to take put an end to malpractices in the present day electoral system."

174. That at the end of the motion, the following be added, namely:-

> "but regret that there is mention in the Address about the measures Government propose to take for creation of a State of Uttarakhand as new demanded by the people and proopsed twice by U.P. Legislative Assembly."

175. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about Government's action plan for the improvement in the living conditions of people of backward areas."

176. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in Address about steps to prevent effectively devaluation of the rupee."

177. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about what effective steps Government propose to take to check the flow of illegal migrants from across the border particularly from the Eastern border."

178. That at the *end* of the motion, the following be *added*, nameiy:—

'but regret that there is no mention in the Address about the Government's proposal to deport the illegal Bangladeshi migrants from the country."

179. That at the *end* of the motion, the following be *added*, namely:—

"But regret that there is no mention in the Address as to how Government intend to face the grave danger posed by the presence in large number of unauthorised settlers from Bangladesh"

180. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there mention in the Address about Government's will to solve the inter-state water disputes to the satisfaction of all concerned."

181. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there mention in the Address about the propose steps Government to take to improve the telecommunication services in the country to the satisfaction the subscribers."

182. That at the *end* of the motion, the following be *added*, nameiy:—

"but regret that there is no mention in the Address regarding the measures adopted by Government to check the rising! revenue deficit GFD ratio."

183. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in the Address as to how Government propose to maintain efficiency and effectively of the army after reducing the limits to required standards-"

184. That at the *end* of the motion, the following be *added*, nameiy:—

"but regret that there mention in the Address about the policy brutalities on the Uttrakhand demonstrators in Khatima on September 1, 1994 and near Muzaffarnagar October 1 last year and great failure to punish the high officers found guilty by the C.B.I."

185. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in the Address about Government's will to stop funding populist schemes as these have invariably "benefited" the unscrupulous."

186. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in the Address as to how Government propose to check the better-off-section from exploiting the process of liberalisation for their benefit and as a result harming the weaker sections."

187. That at the *end* of the motion, the following be *added*, namely:—.

"but regret that there mention in the Address about welfare schemes to he adopted by the Government for the senior citizens of the country."

188. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in the Address regarding health care schemes for the senior citizens."

189. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in the Address as to how the Government propose to check the drift towards western culture being promoted by media."

190. That at the *end* of the motion, the following be added, namely:—

"But regret that there is no mention in the Address about Government's failure to promote sense of unity amongst the people."

191. That at the *end* of the motion, the following be *added*, namely:—

"but regret that there is no mention in the Address of the need to preserve and promote Indians culture among the people."

SHRI VIREN J. SHAH (Maharashtra): Sir, I beg to move:

192. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address fails to mention about the rampant corruption in the country general and particularly about two scams, viz. Securities Scam import which and sugar scam completely had rocked country and the steps taken by Government to obviate the chances of occurrence of such scams in future."

193. That at the *end* of the motion, the following be *added*, namely:—

"but regret that Address does not mention about the extensive misuse of Terrorist and Disruptive Activities (Prevention) (TADA) by the authorities concerned and the need to put an end to the abuse of human rights and the assualt on human dignity perpetrated in the name of TADA."

194. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address falls to highlight the deteriorating law and order situation in the country particularly in Jammu & Kashmir State and the steps taken by Government to invprove the situation."

195. That at the *end* of the motion, the following be *added*, nameiy:—

"but regret that the Address fails to mention about the increasing crimes against women and weaker sections of the society and the steps taken to combat effectively the situation." 196. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address fails
to mention the achievements
made in the implementation of
the various rural development
schemes like IRDP, Jawahar
Rajgar Yojana and the Employment Assurance Scheme."

197. That at the *end* of the motion, the following be *added*, namely:—

"but regret that Address does not mention any concrete directions to contain the wide spread terrorist activities in the country."

198 That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address fails to mention the details steps taken or required to be taken to assist the sagging small scale industrial sector."

J99. That at the *end* of the motion, the following be *added*, namely:—

"but regret that Address does not mention any concretejsuggestions to contain the rising neckbreaking inflation and spiralling prices."

200. That at the *end* of the motion, the following be *added*, nameiy:—

"but regret that the Address does contain any programme for the eradication of poverty and upliftment of poor and downtrodden"

201. That at the *end* of the motion, the following be *added*, namely:—

"but regret that the Address fails to mention about the atrocities on and rape of women volunteers of Uttrakhand in Muzaffarnagar (UP) by the personnel of security forces, about the details of CBI report in this regard and the action taken against the persons involved in such a heinous crime."

252. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not contain any comprehensive plan for tackling the increasing problems of unemployment in. the country and under-employment in the agriculture sector;

253. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not contain any proposal for establishing the institutions of Lok Pal and Lok Ayukta to curb rampant corruption at the higher levels;

254. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not contain any time-bound programme for providing basic facilities and elementary like electricity, drinking water, primary schools and postal facilities in all the villages in the country;

255. That at the *end* of the Motion, the following be 'added, namely:—

"but regret that the Address does not contain any scheme to check corruption in the Public Distribution System; 256. That at the *end* of the Motion, the following be *added*, nameiy:—

"but regret that the Address fails to mention about any policy to control the rising prices of essential items of daily use like flour, pulses, vegetables, milk, sugar, etc.;

257. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the huge pendencies of cases in the courts and need for evolving ways and means to provide immediate and cheap justice;

258. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not contain any time-bound programme for tackling the insurgency problems of the North-Eastern region and for speedy industrial development of this region;

259. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention about the increasing frauds in the Nationalised Banks and need for effective measures to tackle these frauds:

260. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the need for setting up an Ombudsman for redressal of customer's grievances relating to banking services;

261. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to highlight the large-scale misuse of external assistance with the total backlog in the economy mounting to several billion dollars;

262. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to highlight the delays in the utilisation of foreign loans necessitating the payment 'of huge amounts of commitment charges;

263. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to emphasize the need for taking immediate and effective steps to implement the Prasar Bharti Act passed by Parliament in 1990;

264. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to give directions to the Government to keep the broadcasting media such as All India Radio and Doordarshan free from Government control:

265. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to emphasize the need for evolving suitable ways and means to check the large-scale exodus of doctors, engineers and technologists from the country to abroad;

266. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention the reasons for the delay in the recasting of Nationalised Banks' **Boards** and emphasize the need for immediately filling up of the large number of vacancies of Nonofficial Directors on these Boards."

Address

श्री शंकरवयाल सिंह (बिहार) : मैं प्रस्ताव करता हूं कि—

267 प्रस्ताव के श्रंत में निम्नलिखित षोड़ा जाये, श्रर्यातु :—

"किन्तु खेद है कि स्रिभभाषण में राजभाषा हिन्दी के बारे में कोई उल्लेख नहीं किया गया है जबकि स्वाधीनता के 47 वर्षों के पश्चात् उसे निश्चय ही उचित स्थान प्रदान किया जाना चाहिये था और इस संबंध में राष्ट्रपति द्वारा जारी किए गये आदेशों की अवहेलना करने वाले व्यक्ति को दण्ड देने का प्रावधान किया जाना चाहिए था।"

268 प्रस्ताव के ग्रंत में निम्नलिखित जोड़ा जाये, श्रयति :—

"किन्तु खेद है कि ग्रिभिशाषण में बिहार में ध्याप्त गरीबी, ऊर्जा संकट ग्रीर बेरोजगारी तथा इनका समुचित समाधान ढूंढने के लिए केन्द्र द्वारा की जाने वाली पहल के बारे में कोई उल्लेख नहीं किया गया है।"

269 प्रस्ताव के ग्रंत में निम्नलिखित जोड़ा जाये, ग्रर्थात् :--

"किन्तु खेद है कि प्रभिभाषण में बहुराष्ट्रिक कंपनियों के लिए भारतीय बाजार के खुल जाने के कारण "स्वदेशी" की भावना समाप्त होने के बारे में कोई उल्लेख नहीं किया गया है।"

270. प्रस्ताव के भंत में निम्नलिखित जोड़ा जाये, भ्रषीत् :—

"किन्तु खेद है कि ग्रभिभाषण में ग्रामोद्योग के लिए किसी ठोस कार्यंकम ग्रौर उस रचनात्मक कार्यं के बारे में कोई उल्लेख नहीं किया गया है जो राष्ट्रपिता महात्मा गांधी की 125वीं जयन्ती तथा संत बिनोबा की 100वीं जयन्ती के श्रवसर पर प्रस्तुत किया जाना चाहिए था।"

271. प्रस्ताव के ग्रंत में ,निम्नलिखित जोड़ा जाये, ग्रंथातु :—

"किन्तु खेद है कि ग्रभिभाषण में प्रसार भारती का गठन करके संवाद समितियों के लिए मार्ग प्रशस्त किए जाने, जिसका फायदा कुछ समय षहले दर्तमान सरकार द्वारा किया गया था, के बारे में कोई उल्लेख नहीं किया गया है।"

272 प्रस्ताव के ग्रंत में निम्नलिखित जोड़ा जाये, ग्रंथांतृ :--

"किन्तु खेद है कि ग्रभिभाषण में कागज के बढ़ते मूल्यों के कारण पुस्तकों, समाचार-पत्नों श्रौर पत्निकाश्रों के मूल्यों में बेतहाशा वृद्धि होने श्रौर इस संबंध में श्रावश्यक उपाए किए जाने के शाश्वासन के बारे में कोई उल्लेख नहीं किया गया है।"

SHRI S. MADHAVAN (Tamil Nadu): Sir, I beg to move:

273. That at the end of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention about the increase in the incidents of shooting and killing of Tamil Nadu fishermen by the Sri Lankan Navy inspite of the assurance given by the Government in the Parliament and the steps taken to protect our fishermen."

274. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the steps taken to solve the problems faced by the people of Tamil Nadu because of the ethnic conflicts in Sri Lanka resulting in migration of refugees into India and thereby threatening the security of the southern parts of the country."

275. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the steps taken to protect the maritime interests of the country in the Southern Coastal Areas from the increasing activities of smuggling."

276. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to

में बढ़ती हुई साम्प्रदायिकता श्रीर सरकार द्वारा उसकी रोकथाम करने के प्रयासों के संबंध में उल्लेख नहीं किया गया है।"

288. प्रस्ताव के ग्रंत में निम्नलिखित जोड़ा जाये, ग्रर्थात् :---

, "किन्तु खेद है कि अभिभाषण में देश से गरीबी और बेरोजगारी का शीघ्र श्रीर पूर्ण रूप से उन्मूलन करने के सरकार के प्रयासों के संबंध उल्लेख नहीं किया गया है।"

289. प्रस्ताव के अंत में निम्नजिखित जोड़ा जाये, अर्थात् :---

"किन्तु खेद है कि अभिभाषण में देश में बेरोजगारी को समाप्त करने के लिये रोजगारोनमुखी शिक्षा प्रदान करने के प्रयासों के सबंध में उल्लेख नहीं किया गया है।"

The questions were proposed.

भी जगदीस प्रसाद माधुरः (उत्तर प्रदेश): महोदय,....

THE VICE-CHAIRMAN (SHRI SA-TISH AGARWAL): The House stands adjourned till 11.00 AM. tomorrow.

> The House then adjourned fifty-nine minutes past four clock till eleven of the clock on Wednesday, the 26th April, 1995.

mention about the failure of the Govt, Sethusamundram implement the Canal Project inspite of the recommendations of all the expert committees constituted by the Government."

277. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the steps taken to restore the rights of Tamil Nadu fishermen for fishing and navigation in historic waters between India Sri Lanka as guaranteed under Indo-Sri Lankan Agreement entered info in the year 1974."

278. That at the end of the Motion, the following be added, namely:—

"but regret that the Address fails to mention about the failure of the Govt, to set up a High Court Bench at Madurai in Tamil Nadu State inspite of the unanimous recommendation by Jaswant Singh Commission constituted by the Government."

279. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the steps taken to resolve the long pending dispute in sharing Cauvery waters between Tamil Nadu and Karnataka States."

श्री ईश दल याध्य (उत्तर प्रदेश) : मैं प्रस्ताव करता हूं कि---

28 7. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाये, श्रर्थात् :—

"किन्तु खेद है कि श्रभिभाषण में देश